

HARYANA VIDHAN SABHA

COMMITTEES

2020-21

(A REVIEW)



**HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH**

MARCH, 2021

PREFACE

The brochure gives brief information about the work done by the following Committees of Haryana Vidhan Sabha constituted for the year, 2020-21.

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimate.
4. Committee on Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Business Advisory Committee.
8. Rules Committee.
9. Committee on Privileges.
10. House Committee.
11. Committee on Petitions.
12. Committee on Local Bodies & Panchayati Raj Institutions.
13. Subject Committee on Public Health, Irrigation, Power & Public Works (B&R)
14. Subject Committee on Education & Technical Education, Vocational Education, Medical Education and Health Services.



Chandigarh :

R. K. NANDAL,
Secretary.

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Review 2020-2021

COMMITTEE ON PUBLIC ACCOUNTS

The Committee for the year 2020-2021 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 03rd March, 2020 authorizing him to nominate the Members of the 3rd Committee on Public Accounts for the year 2020-2021 on 3rd June, 2020 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. HVS/PAC/1/1/2020/37, dated 3rd June, 2020.

The Committee fixed/held total number of 44 meetings during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members		Number of meetings attended
(From 03.06.2020 to 31.03.2021)			
1.	Shri Harvinder Kalyan, M.L.A.	Chairperson	39
2.	Shri Kiran Choudhry, M.L.A.	Member	00
3.	Dr. Abhe Singh Yadav, M.L.A.	Member	15
4.	Shri Bharat Bhushan Batra, M.L.A.	Member	34
5.	Shri Narender Gupta, M.L.A.	Member	32
6.	Shri. Sudhir Kumar Singla, M.L.A.	Member	31
7.	Shri. Varun Chaudhry, M.L.A.	Member	40
8.	Shri Jogi Ram Sihag, M.L.A.	Member	38

Reports Examined

The Committee examined the Report on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-18 and Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018 and partly examined the Report on Revenue Sector for the year ended 31st March, 2016.

Meetings held and Business transacted

The details showing dates of meetings held, the number of Members present and the business transacted in each meeting are given in the following table:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	16.06.2020	7	Welcome Address/Discussion on the Scope and function of the Committee and the Committee chalked out the programme to take up the Reports of the Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-18 and orally examination of the Additional Chief Secretary to Government Haryana; Finance & Irrigation Department for excess expenditure over provisions requiring regulation of grant of para no. 2.3.2 of the report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018.
2.	17.06.2020	6	The Committee scrutinized the replies received from the Excise & Taxation Department, Haryana in respect of various Paras of the Comptroller and Auditor General of India on Revenue Sector for the year 31 st March, 2016.
3.	23.06.2020	8	The Committee scrutinized the replies received from the Transport Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2016.
4.	24.06.2020	7	The Committee orally examined the Principal Secretary to Government Haryana; Transport Department, Haryana in respect of the Paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2016.
5.	30.06.2020	7	The Committee scrutinized the replies received from

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			the Revenue Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2016.
6.	01.07.2020	8	The Committee orally examined the Additional Chief Secretary to Government Haryana, Revenue Department, Haryana in respect of the Paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2016.
7.	07.07.2020	5	Resumption of oral examination of the Principal Secretary to Government Haryana, Excise & Taxation Department in respect of the agenda left over from the meeting of the Committee held on 05 th February, 2020.
8.	08.07.2020	4	Resumption of oral examination Principal Secretary to Government Haryana, Excise & Taxation Department in respect of the agenda left over from the meeting of the Committee held on 7 th July, 2020.
9.	14.07.2020	6	The Committee resumed the scrutiny of the replies received from the Excise & Taxation Department, Haryana in respect of the various paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year 31 st March, 2016.
10.	15.07.2020	6	The Committee scrutinized the replies received from the Excise & Taxation Department, Haryana in respect of the various paras of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year 31 st March, 2016.
11.	21.07.2020	8	The Committee scrutinized the replies received from the Excise & Taxation Department, Haryana in respect of Para No. 2.2.7 of the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2016.
12.	22.07.2020	7	Resumption of orally examined of the Principal Secretary to Government Haryana, Excise & Taxation Department in respect of the agenda left over from the meeting of the Committee held on 21 st July, 2020.
13.	28.07.2020	6	The Committee scrutinized the replies received from the Irrigation & Water Resources Department and Public Health Engineering Department, Haryana in respect of various Paras of the Reports of the

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			Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
14.	29.07.2020	6	The Committee orally examined the Additional Chief Secretary to Government, Haryana; Irrigation & Water Resources Department and Public Health Engineering Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
15.	04.08.2020	6	The Committee scrutinized the replies received from the School Education, Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
16.	05.08.2020	6	The Committee orally examined the Additional Chief Secretary to Government, Haryana; School Education, Department, Haryana in respect of the Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
17.	11.08.2020	5	(i) Paper placed before the Committee. (ii) The Committee scrutinized the replies received from the Public Works (B&R) Department and Food & Drugs Administration Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
18.	18.08.2020	6	The Committee scrutinized the replies received from the Health Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.

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19.	19.08.2020	8	The Committee scrutinized the replies received from the Animal Husbandry Department, Renewable Energy Department, Science & Technology Department, Information Public Relations & Languages Department, Environment and Climate Change Department, Civil Aviation Department, Art & Cultural Affairs Department and Finance Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018.
20.	01.09.2020	3	(i) The Committee condoles the sad demise of Shri Pranab Mukherjee, former President of India. (ii) The Committee scrutinized the replies received from the Sports & Youth Affairs Department and Rural Department, Haryana in respect of various Paras of Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018.
21.	02.09.2020	3	The Committee scrutinized the replies received from the Technical Education Department, Medical Education & Research Department and Skill Development & Industrial Training Department, Haryana in respect of various Paras of Reports of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018.
22.	22.09.2020	4	The Committee scrutinized the replies received from the Civil Aviation Department and Supplies & Disposals Department, Haryana on the Action Taken Report on the implementation of the recommendations of the Committee on Public Accounts for the quarter ending 30.06.2020.
23.	30.09.2020	5	The Committee orally examined the Additional Chief Secretary to Government Haryana; Public Works (B&R) Department and Food & Drugs Administration Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
24.	07.10.2020	7	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana, Housing (Housing Board Haryana) Department in respect

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			of Para No. 3.8 of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
			(ii) The Committee orally examined the Additional Chief Secretary to Government Haryana; Home & Administration of Justice Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
25.	14.10.2020	6	The Committee scrutinized the replies received from the Agriculture & Farmers Welfare Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
26.	21.10.2020	5	The Committee resumed the scrutiny of the replies received from the Agriculture & Farmers Welfare (HAU, Hisar) Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
27.	11.11.2020	6	The Committee scrutinized the replies received from the Town & Country Planning Department, Haryana in respect of various Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
28.	18.11.2020	6	The Committee orally examined the Additional Chief Secretary to Government Haryana, Agriculture & Farmers Welfare Department, Haryana in respect of Paras Nos. 3.1 & 3.2 of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and Para No. 3.2 State Finances for the year ended 31 st March, 2018.
29.	26.11.2020	6	The Committee scrutinized the replies received from the Social Justice and Empowerment Department, Urban Local Bodies Department, Labour (ESI)

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			Department, Development & Panchayat Department and Women & Child Development Department, Haryana in respect of various Paras of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018.
30.	01.12.2020	5	(i) On the request received from Shri Devender Singh, IAS, Additional Chief Secretary to Government Haryana, Agriculture & Farmers Welfare Department, the Committee postponed oral examination of the Department; and (ii) The Committee scrutinized the replies received from the Town & Country Planning Department, Haryana (Haryana Shahri Vikas Pradhikaran) in respect of various Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
31.	16.12.2020	6	The Committee orally examined of the Additional Chief Secretary to . Government Haryana; Agriculture & Farmers Welfare Department, Haryana in respect of agenda left over from the meeting of Committee held on 18 th November, 2020.
32.	22.12.2020	5	The Committee orally examined of the Additional Chief Secretary to Government Haryana; Health Department (Haryana Medical Services Corporation Ltd.) in respect of Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
33.	30.12.2020	7	The Committee orally examined of the Additional Chief Secretary to Government Haryana; Food, Civil Supplies & Consumer Affairs Department, Haryana in respect of Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
34.	06.01.2021	5	The Committee orally examined of the Principal Secretary to Government Haryana; Town & Country Planning Department, Haryana in respect of Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances

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			for the year ended 31 st March, 2018.
35.	13.01.2021	4	The Committee orally examined of the Principal Secretary to Government Haryana; Town & Country Planning Department, Haryana in respect of agenda left over from the meeting of the Committee held on 06 th January, 2021.
36.	19.01.2021	8	(i) On the request received from the Principal Secretary to Government, Haryana, Transport Department, the Committee postponed the oral examination of the Department. (ii) The Committee orally examined of the Additional Chief Secretary to Government Haryana; Revenue & Disaster Management Department, Haryana in respect of Para No. 3.15 of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
37.	27.01.2020	6	The Committee orally examined of the Principal Secretary to Government Haryana; Transport Department, Haryana in respect of Paras of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2018.
38.	06.02.2021	7	(i) On the request received from Shri Devender Singh, IAS, Additional Chief Secretary to Government Haryana, Agriculture & Farmers Welfare Department, Irrigation & Water Resources and Public Health Engineering Department, the Committee decided to orally examine the Director General, Agriculture and Vice Chancellor, Chaudhary Charan Singh Haryana Agriculture University, Hisar. (ii) The Committee orally examined of the Director General, Agriculture and Vice Chancellor, Chaudhary Charan Singh Haryana Agriculture University, Hisar in respect of Paras relating to the CCSHAU, Hisar of the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2018.
39.	09.02.2021	8	The Committee scrutinized the replies received from

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			the Industries and Commerce Department, Haryana in respect of Paras of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018.
40.	18.02.2021	4	The Committee orally examined of the Principal Secretary to Government Haryana; Supply & Disposals Department, Haryana in respect of Para No. 3.9 (Review) of the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018.
41.	23.02.2021	7	The Committee drafted the 81 st Report of the Committee on Public Accounts.
42.	24.02.2021	5	The Committee finalized the 81 st Report of the Committee on Public Accounts.

The Committee held its meetings outside Chandigarh as detailed below:—

Sr. No.	Date of Meetings & Place	Number of Members present	Business transacted
1.	11.02.2021 (Goa)	7	Meeting with the Sister Committee of Goa Vidhan Sabha Secretariat, Panjim.
2.	13.02.2021 (Goa)	7	The Committee Scrutinized the replies received from Power Departments with regard to implement-ation of the observations/recommendations of the Committee on Public Accounts as contained in its various Reports.

REPORT PRESENTED

The Committee presented its 81st Report to the House on 15th March, 2021 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-18 and Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

REVIEW 2020-21
(COMMITTEE ON PUBLIC UNDERTAKINGS)

The Committee on Public Undertakings for the year 2020-2021 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3rd March, 2020, authorizing him to nominate the Chairperson and Members of the Committee on Public Undertakings for the year 2020-2021 on 03rd June, 2020 which was notified vide Haryana Vidhan Sabha Secretariat Notification No.1-CPU/2020-2021/41, dated 03rd June, 2020.

The Committee fixed/held 41 meetings during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Members	Number of meetings attended	No.
1.	Shri Aseem Goel, M.L.A.	Chairperson	37
2.	*Shri Abhay Singh Chautala, M.L.A.	Member	04
3.	Shri Dura Ram, M.L.A.	Member	16
4.	Shri Mohan Lal Badoli, M.L.A.	Member	38
5.	Shri Rajesh Nagar, M.L.A.	Member	25
6.	Shri Chiranjeev Rao, M.L.A.	Member	17
7.	Shri Kuldeep Vats, M.L.A.	Member	28
8.	Shri Neeraj Sharma, M.L.A.	Member	24
9.	Shri Devender Singh Babli, M.L.A.	Member	16

* Shri Abhay Singh Chautala, M.L.A. who was elected as a member to the Haryana Legislative Assembly from 46-Ellenabad Assembly Constituency has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27th January, 2021 which was accepted by the Hon'ble Speaker on dated 27th January, 2021.

Meeting Held and Business Transacted.

The details showing dates of meeting held, the number of members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	16.06.2020	6	Joint Secretary, Haryana Vidhan Sabha Welcomed the Chairperson and Members of the Committee and discussed the Scope and functions of the Committee.
2.	23.06.2020	5	<p>(i) The Committee passed condolence resolution on the sad demise of Smt. Shanti Devi, Mother of Captain Ajay Singh Yadav, Former Cabinet Minister and Grand Mother of Sh. Chiranjeev Rao, MLA of the Committee on Public Undertakings.</p> <p>(ii) The Committee scrutinized the replies received from the Government with regard to Para No. 2 (Review) of the Report of the C&AG of India for the year 2015-16 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.</p>
3.	30.06.2020	7	Oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to Para No. 2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.
4.	07.07.2020	7	<p>(i) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 3.15 of the Report of the Comptroller and Auditor General of India for the year 2014-15 (Social General & Economic Sectors) relating to Haryana State Warehousing Corporation Limited.</p> <p>(ii) Oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department, the Principal Secretary to Government Haryana, Town & Country Planning & Urban Estates and Industries Department and the Principal Secretary to Government Haryana, Electronics & I.T.</p>

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			<p>Department with regard to Para No. 3.14 of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Haryana Electronics Dev. Corporation Ltd., (HARTRON) Agro Industries Corporation Ltd., (HAIC) Haryana Land Reclamation & Dev. Corporation Ltd. (HLRDC) and Haryana Industrial & Infrastructure Dev. Corporation Limited (HSIIDC).</p> <p>(iii) Oral examination of Principal Secretary to Government Haryana, Town & Country Planning & Urban Estates Department with regard to Para No. 3.10 of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Haryana Shaheri Vikas Pardhikaran (HSVP).</p>
5.	14.07.2020	7	<p>Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to Para No. 2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.</p>
6.	21.07.2020	7	<p>(i) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 2.2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2014-15 (Social General and Economic Sectors) relating to Haryana Agro Industries Corporation Limited and Haryana State Warehousing Corporation Limited.</p> <p>(ii) Oral examination of the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department with regard to Para No. 3.13 of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Haryana Agro Industries Corporation Limited.</p> <p>(iii) Oral examination of the Principal Secretary to Government Haryana, Tourism Department with regard to Recommendation/Observations to Para No. 11 of the 48 Report Para No. 25 to 27 of the 53rd Report and Para No. 5 of the 58th Report of the Committee on Public Undertakings relating</p>

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			to Haryana Tourism Development Corporation Limited.
7.	28.07.2020	8	Principal Secretary to Govt. Haryana, Industries & Commerce Department, Letter No. HFC/FD/COPU/2020/655, dated 23.07.2020 received Principal Secretary to Govt. Haryana, Power Department, with regard to Para No. 2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited was placed before the Committee. The Committee acceded to the request made therein and decided to orally examine the said Department in one of its subsequent meeting.
8.	04.08.2020	7	Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to Para No. 2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2015-16 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited.
9.	11.08.2020	5	Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Agriculture & Farmers Department with regard to Para No. 2.2 (Review) of the Report of the Comptroller and Auditor General of India for the year 2014-15 (Social General and Economics Sectors) and Para No. 3.14 & 3.15 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Social General and Economic Sectors) relating Haryana Agro Industries Corporation Limited and Haryana State Warehousing Corporation Limited.
10.	18.08.2020	7	(i) Principal Secretary to Govt. Haryana, Industries & Commerce Department, Letter No. PS/PSTCP-2020/10128, dated 17.08.2020 received Principal Secretary to Govt. Haryana, Industries & Commerce Department, Chandigarh informing that due to prior and pressing engagement the Principal Secretary would not be available for the meeting fixed for 18.08.2020, and further requesting for the postponement of the oral examination, was placed before the Committee. The Committee acceded to the request made therein and decided to orally examine the said Department in one of its subsequent meeting. (ii) The Committee scrutinized the replies received from the Industries & Commerce Department with

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			to Para No. 2 to 6 of the 49 th Report, Para Nos. 4 & 23 of 50 th Report and Para No. 18 of the 52 nd Report of the Committee relating to Haryana Financial Corporation Limited.
11.	01.09.2020	4	(i) In the absence of Chairperson (Shri Aseem Goel, MLA), Shri Mohan Singh Badoli, a Member of the Committee was chosen as Acting Chairperson to preside the Committee. (ii) The Committee passed condolence resolution of the Committee on Public undertakings on the sad demise of Shri Parmnav Mukherjee, Former President of India.
12.	08.09.2020	6	The Committee scrutinized the reply received from the Government with regard to Para Nos. 3.1 to 3.5 of the Report of the C & AG of India for the year 2016-17 (Social General & Economic Sectors) relating to Haryana Power Generation Corporation Limited.
13.	15.09.2020	6	The Committee scrutinized the reply received from the Government with regard to Implementation/ Recommendation contained in Para Nos. 23 of 35 Report of the Committee relating to Haryana Power Generation Corporation Limited and Para No. 3 to 56 th Report, Para Nos. 1 of 58 th Report and Para Nos. 2 & 3 of 60 th Report of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
14.	22.09.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Tourism Department with regard to Para No. 3.1 to 3.5 of the Report of the C & AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Haryana Power Generation Corporation Limited and oral examination with regard to implementations/recommendations contained in Para No. 23 of 35 Report of the Committee on Public Undertakings Haryana Power Generation Corporation Limited.
15.	29.09.2020.	4	The Committee scrutinized the replies received from the Government, Haryana with regard to Para No. 3.14 & 3.15 of the Report of the C & AG of India for the year 2014-15 (Social General and Economic Sectors) relating to Haryana Agro Industries Corporation Limited and Haryana Warehousing Corporation Limited.
16.	30.09.2020	3	The Committee informally discussed regarding the Spot Visit/Inspection of 66 K.V. Sub Station at Village, Taprian, Panchkula.

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17.	30.09.2020 Taprian (Pkl.)	4	The Committee Spot Visit/Inspection of 66 K.V. Sub Station at Village, Taprian, District Panchkula.
18.	06.10.2020 Ambala.	5	Additional Chief Secretary to Govt. Haryana, Agriculture and Farmers Welfare Department, dated 06.10.2020 requesting to exempt him to attend the meeting which is to be held on 6.10.2020 at Kingfisher Tourist Compex, Ambala as he has to appear alongwith Chief Secretary for hearing(virtual) as orders of Hon'ble Supreme Court of India on dated 6.10.2020 at 12.00 Noon. The Committee acceded to his request made therein and decided to orally examine the ACS Agriculture in one of its subsequent meeting.
19.	12.10.2020	6	Oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to creation of New 66 K.V. Sub Station at Village Taprian, District Panchkula relating to Haryana Vidyut Parsaran Nigam Limited.
20.	13.10.2020	8	(i) In the absence of the Chairperson, (Shri Aseem Goel), Shri Dura Ram, a Member of the Committee was chosen to preside over the meeting of the Committee. (ii) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Agricultural and Farmers Welfare Department, Food, Civil Supplies & Consumer Affairs Department and Cooperation Department fixed for today on 13.10.2020.
21.	20.10.2020	4	The Committee Scrutinized the replies received from the Power Department regarding Para No. 3.6 & 3.10 of the Report of the C & AG of India for the year 2014-15 (Economic and Social Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
22.	17.11.2020	7	(i) Oral examination of the Principal Secretary to Government, Haryana, Industries Department with regard to Non supply of Para No. 2(Review) of the Report of the C&AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited. (ii) Oral examination of the Principal Secretary to Government, Haryana, Forest Department with

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			regard implementations/recommendations in Para No. 3 of 58th Report of the Committee on Public Undertakings relating to Haryana Forest Development Corporation Limited.
			(iii) Oral examination of the Additional Chief Secretary to Government, Agriculture and Farmers Welfare Department with regard implementations with regard to Para No. 3.14 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Social General and Economic Sectors) relating Haryana State Warehousing Corporation Limited.
23.	24.11.2020	3	<p>(i) In the absence of the Chairperson, (Shri Asseem Goel), Shri Mohan Lal Badoli, a Member of the Committee was chosen to preside over the meeting of the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Industries Department with regard to Para No. 2 (Review) of the Report of the C & AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.</p>
24.	01.12.2020	3	<p>Memo No. CA/SA/UH/AR-2017/Ch-151 dated 26.11.2020 from the Chief Auditor, UHBVN, Panchkula informed that Additional Chief Secretary to Govt. of Haryana, Power Department is indisposed and not likely to attend the office for next few days. He further informed that the Managing Director, UHBVN is also under quarantine due to COVID-19 and therefore, requested to postpone the oral examination fixed for today i.e. 01.12.2020 by at least 2-3 weeks. The Committee noted the contents thereof and decided to postpone the said oral examination and also desired to orally examine the said department in one of its subsequent meetings.</p>
25.	15.12.2020	4	<p>(i) In the absence of the Chairperson (Shri Aseem Goel), Shri Rajesh Nagar, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting of the Committee.</p> <p>(ii) The Committee Scrutinized the replies received from the Industries. Department with regard to Para No. 2 (Review) of the Report of the C&AG of India for the year 2016-17 (Social General and</p>

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			Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
26.	29.12.2020	5	Oral examination of the Principal Secretary to Government, Haryana, Industries Department with regard to Para No. 2 (Review) of the Report of the C&AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
27.	05.01.2021	5	(i) Oral examination of the Additional Chief Secretary to Government Haryana, Power Department with regard to Para Nos. 3.6 to 3.10 of the Report of the Comptroller and Auditor General of India for the year 2016-17 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited. (ii) The Chairperson confirmed the proceedings of the meetings.
28.	11.01.2021 Dabchick (Hodel)	3	(i) The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 12.1.2021 to 17.1.2021 to the State of Madhya Pradesh. (ii) The Committee decided to make slightly change in its study tour programme and decided to stay at Agra on 11.01.2021 instead of Vrindavan (UP).
29.	12.01.2021 Gwalior (M.P.)	4	(i) The Committee scrutinized the replies received from the Power Department with regard to Para No. 23 of 35th Report of the Committee relating to Haryana Power Generation Corporation Limited. (ii) The Committee scrutinized the replies received from the Agriculture & Farmers Department with regard to Para No. 7 of 60th Report of the Committee relating to Haryana Warehousing Corporation Limited.
30.	13.01.2021 Bhopal(M.P.)	4	Meeting of the Sister Committee with the Proterm Speaker and Principal Secretary, Madhya Pradesh Legislative Assembly to discuss with the counterpart on the points of common interest and other development activities.
31.	15.01.2021 Ujjain(M.P.)	3	The Committee Scrutinized the replies received from the Industries Department with regard to Para No. 2 (Review) of the Report of the C&AG of India for the

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			year 2016-17 (Social General and Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
32.	16.01.2021 Chanderi (M.P.)	3	<p>(i) The Committee Scrutinized the replies received from the Power Department with regard to Para No. 10 of 52nd Report of the Public Undertaking Committee relating to the Haryana Power Generation Corporation Limited and observed that the matter pertaining to this para admitted by the Hon'ble Apex Court and the next date of the hearing is still pending, therefore, the Committee recommended that this para be kept pending till the decision of the Hon'ble Court.</p> <p>(ii) The Committee decided to stay at Agra (U.P.) instead of Datia (M.P.). The Committee also decided to cancel its meeting which to be held on 17.01.2021 at 5.00 P.M. at Dabchick Tourist Complex, Hodel and decided to hold its own next meeting on 17.01.2021 at 9.00 A.M. at Agra.</p>
33.	17.01.2021 Agra (U.P.)	3	The Committee reviewed the Study Tour Programme undertaken by the Committee to the State of Madhya Pradesh w.e.f. 12.01.2021 to 17.01.2021.
34.	19.01.2021	5	Resumption of Oral examination of the Principal Secretary to Government, Haryana, Industries & Commerce Department with regard to Para No. 2 (Review) of the Report of the C&AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
35.	28.01.2021	4	D.O. No. Sr. Secy./ACSP/460, dated 02.01.2021 received from the Additional Chief Secretary to Govt. Haryana, Power Department, requesting for postponement of oral examination fixed for 28.01.2021 as he will be on leave and remain out of station from 28.01.2021 to 31.01.2021 was placed before the Committee and the Committee acceded to the request made therein.
36.	02.02.2021	5	Resumption of Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department with regard to Para No. 3.8 to 3.10 of the Report of the C&AG of India for the year 2016-17 (Social General and Economic Sectors) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.

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37.	05.02.2021 New Delhi	5	The Committee drafted of 67th Report of the Committee which is to be placed on the table of the House during the Budget Session, 2021.
38.	09.02.2021	4	(i) Oral examination of the Principal Secretary to Government, Haryana, Tourism Department with regard Implementations/Recommendations in Para Nos. 4 & 5 of 59th Report and Para Nos. 1 to 4 of the 62nd Report of the Committee on Public Undertakings relating to Haryana Tourism Development Corporation Limited. (ii) Oral examination of the Principal Secretary to Government, Haryana, Forest Department with regard Implementations/Recommendations in Para No. 3 of 58th Report of the Committee on Public Undertakings relating to Haryana Forest Development Corporation Limited.
39.	17.02.2021	3	The Committee scrutinized the replies received from the Government with regard to Para Nos.16,17, 20 and 23 of 53rd Report of the Committee on Public Undertakings Committee relating to Dakshin Haryana State Industrial and Infrastructure Development Corporation Limited.
40.	23.02.2021	6	The Committee scrutinized the replies received from the Government with regard to Para Nos. 3 of 56th Report, Para No. 1 of 58th Report and Para Nos. 2 & 3 of 60th Report of the Public Undertakings Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
41.	04.03.2021	5	The Committee Finalized its 67th Report for the year 2020-21 of the Report of the C&AG of India on Public Sector Undertakings for the year ended 31 st March, 2015, 2016 & 2017.

Report Presented

67th Report of the Committee on the Report of C&AG of India for the Year 2015, 2016 & 2017 (Social General and Economic Sectors) was presented to the House on 18th March, 2021.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2020-2021 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 03rd March, 2020 and notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2020-21/38, dated 03rd June, 2020.

2. Sh. Subhash Sudha, MLA was appointed as Chairperson.
3. The Committee fixed/held 31 meetings during the period under review.
4. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Subhash Sudha, M.L.A.	Chairperson 17
2.	Rao Dan Singh, M.L.A.	Member 08
3.	Shri Ram Kumar Gautam, M.L.A.	Member 21
4.	Shri Aftab Ahmed, M.L.A.	Member 26
5.	Shri Lakshman Napa, M.L.A.	Member 27
6.	Shri Sitaram Yadav, M.L.A.	Member 28
7.	Shri Parmod Kumar Vij, M.L.A.	Member 14
8.	Shri Amit Sihag, M.L.A.	Member 24
9.	Shri Mewa Singh, M.L.A.	Member 28

* Shri Ram Kumar Gautam, MLA has resigned from the membership of the Committee on Estimates, Haryana Vidhan Sabha and his resignation has been accepted by the Hon'ble Speaker w.e.f. 4th January, 2021.

Meetings Held and Business Transacted.

The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	16.06.2020	6	(i) Welcome address and discussion on the Scope & functions of the Committee.
2.	23.06.2021	6	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) Selection of the Department to Examine their Budget Estimate for the year 2020-2021.
3.	30.06.2020	7	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the replies received from the Transport Department in respect of the questionnaire framed by the committee on the budget material for the year 2019-20.
4.	07.07.2020	6	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Rao Dan Singh member of the Committee was chosen to preside over the meeting. (ii) D.O. No.PS/PST/20219/6657 Dated 06.07.2020 received from the Principal Secretary to Government, Haryana, Transport and Excise & Taxation Department vide which he has requested for the Postponement of oral examination fixed for 07.07.2020 as he has to attend the meeting of Public Accounts Committee on 07.07.2020 and 08.07.2020, was placed before the Committee and committee acceded to the request made therein.
5.	14.07.2020	7	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ramkumar Gautam a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the Principal Secretary to

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			Government, Haryana, Transport Department in respect of replies to the questionnaire framed by the Committee, on the Budget material for the year 2019-20.
6.	21.07.2020	8	(i) The Committee scrutinized the replies received from the Agriculture Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 44th Report (2015-2016).
7.	28.07.2020	5	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (B&R) Department regarding non-supply of replies to the pending paras of the 47th Report of the Committee on Estimates of Haryana Vidhan Sabha has been postponed as he has supply the requisite information/replies. Therefore Committee scrutinized the replies received from the Public Works (B&R) Department in respect of pending paras of the 47th report the committee.
8.	04.08.2020	7	(i) Oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (B&R) Department in respect of replies to the pending paras of the 47th Report of the Committee on Estimates of Haryana Vidhan Sabha.
9.	11.08.2020	8	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Rao Dan Singh, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the replies received from the Agriculture Department Haryana in respect of implementation of recommendations/ observations made by the Committee in its 44th Report (2015-2016).
10.	18.08.2020	7	(i) Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture & Farmers Welfare Department in respect of replies to the pending paras of the 44th Report of the Committee on Estimates of Haryana Vidhan Sabha.

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11.	25.08.2020	8	(i) Oral examination of the Additional Chief Secretary to Government Haryana, Finance Department to considered the Supplementary Estimates for the year 2020-21 (1st installment).
12.	15.09.2020	6	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the material received from the Public Health Engineering Department Haryana in respect of the Budget Estimates for the year 2020-21.
13.	22.09.2020	6	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the replies received from the Irrigation & Water Resources Department Haryana in respect of implementation of recommendations/observations made by the Committee in its 41st Report: (2012-2013).
14.	29.09.2020	7	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee passed the Condolence Resolution over the sad demise of late Sh. Ramesh Sudha, brother of Shri Subhash Sudha MLA, Chairperson of the Committee on Estimates.
15.	06.10.2020	4	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee framed the Questionnaires on the material received from the Public Health Engineering, Department Haryana in respect of the Budget Estimates for the year 2020-21.
16.	13.10.2020	8	(i) The Committee scrutinized the replies (QPR) received from the Public Health Engineering Department Haryana in respect of recommendations/

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			observations made by the Committee in its 28th Report.
17.	20.10.2020	4	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Ram Kumar Gautam, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the material received from DHBVN (Power Department), Haryana in respect of the Budget Estimates for the year 2019-20.
18.	17.11.2020	6	(i) The Committee passed the Condolence Resolution over the sad demise of late Rao Rampal, brother of Rao Dan Singh MLA, Member of the Committee on Estimates.
19.	26.11.2020	5	(i) The Committee scrutinized the replies received from the Welfare of Scheduled Castes & Backward Classes Department Haryana in respect of implementation of recommendations/ observations made by the Committee in its 38th report(2008-2009).
20.	01.12.2020	6	(i) The Committee scrutinized the replies received from UHBVNL (Power Department), in respect of the Budget Estimates for the year 2019-20.
21.	15.12.2020	7	(i) The Committee scrutinized the replies received from the Industries & Commerce Department Haryana in respect of implementation of recommendations/ observations made by the Committee in its 37th report. The Committee satisfied with the replies given by the department, therefore, the committee decided to drop the questionnaire prepared with reference to Para No. 15.
22.	29.12.2020	7	(i) The Committee discussed on the relevant Rule of Committee on Estimates mentioned in Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and Working Rules of Committee on Estimates for making more effective as well as to empower the working of the Committee.
23.	05.01.2021	4	(i) Oral examination of the Principal Secretary to Government, Haryana Development & Panchayats Department Haryana regarding Non Supply of replies to the pending paras of the 36th Report of the Committee on Estimates of Haryana Vidhan Sabha.

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24.	12.01.2021	7	(i) The Committee scrutinized the material received from the DHBVN & UHBVN(Power Department), Haryana in respect of the Budget Estimates for the year 2019-2020.
25.	19.01.2021	4	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Aftab Ahmed, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the Principal Secretary to Government, Haryana Development & Panchayats Department in respect of replies to the pending paras of the 36th Report of the Committee on Estimates of Haryana Vidhan Sabha.
26.	28.01.2021	5	(i) Oral Examination of Additional Chief Secretary to Government, Haryana, Environment & Climate Change Department has been postponed on her request. However, the Committee Visit at Indian Oil Corporation Ltd., Panipat Refinery & Petrochemical Complex, Panipat for on the sport study/Inspection.
27.	02.02.2021	6	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Rao Dan Singh, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the reply received from the Environment & Climate Change Department, Haryana in respect of implementation of recommendations/ observations made by the Committee in its 35th Report.
28.	09.02.2021	3	(i) In the absence of the Chairperson (Sh. Subhash Sudha), Sh. Sitaram Yadav, a member of the Committee was chosen to preside over the meeting. (ii) The Committee scrutinized the material received the Excise and Taxation Department, Haryana in respect of Budget Estimates for the year 2020-21.
29.	23.02.2021	8	(i) The Committee Partly drafted its 48 th report for the year 2020-21.
30.	02.03.2021	7	(i) The Committee finalized its 48 th Report for the year 2020-21.
31.	08.03.2021	8	(i) Oral examination of the Additional Chief Secretary to Government, Haryana Finance Department to considered the supplementary Estimates for the year 2020-21 (2 nd installment).

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom Presented	Date of Presentation	Subject
1.	Chairperson	26.08.2020	Report of the Committee on Estimates on the Supplementary Estimates(1st Installment) for the year 2020-21.
2.	Chairperson	10.03.2021	Report of the Committee on Estimates on the Supplementary Estimates(2nd Installment) for the year 2020-21.
3.	Chairperson	18.03.2021	48th Report of the Committee on Estimates for the year 2020-21 of the Transport Department.

Meetings held at places other than Chandigarh.

Sr. No.	Place of Meeting	Date of Meeting
1.	Panipat Refinery & Petrochemical Complex, Panipat	28.01.2021

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES.

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3rd March, 2020 to nominate members of the Committee and also to appoint the Chairperson of the Committee. Accordingly, the Hon'ble Speaker Constituted the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021 and Shri Ishwar Singh, MLA appointed as a Chairperson of the Committee on 3rd June, 2020.

The name of the Members of the Committee and number of meeting attended by each of them out of the total number of 45 meetings held during the period under review i.e. for the year 2020-2021 are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Ishwar Singh, M.L.A.	Chairperson 34
2.	Shri Jagdish Nayar, M.L.A.	Member 16
*3.	Shri Ram Kumar Kashyap, M.L.A.	Member Nil
4.	Shri Lakshman Napa, M.L.A.	Member 30
5.	Shri Satya Parkash, M.L.A.	Member 40
6.	Smt. Renu Bala, M.L.A.	Member 33
7.	Shri Shishpal Singh, M.L.A.	Member 35
8.	Shri Ram Karan, M.L.A.	Member 31
9.	Shri Dharam Pal Gonder, M.L.A.	Member 38
**10.	Shri Chiranjeev Rao, M.L.A.	Member 14

The Committee was constituted on dated 3rd June, 2020, Vide Haryana Vidhan Sabha Secretariat's Notification No. HVS. Wel. SC, ST&BC.1-2020-2021 /43 , dated the 3rd June, 2020 .

* Shri Ram Kumar Kashyap, M.L.A. has resigned from the Membership of the Committee on dated 9th June, 2020.

** Shri Chiranjeev Rao, M.L.A., nominated as Member to serve on the Committee on dated 30th July, 2020, for the remaining period of the year 2020-2021.

MEETING HELD AND BUSINESS TRANSACTED

The details showing the dates of meeting, number of Members present and business transacted at each meeting are given below:—

Sr. No.	Date of Meetings	Members present	Business transacted
1	2	3	4
1.	10.06.2020	8	<ol style="list-style-type: none"> 1. Welcome address to the Committee by Under Secretary. The Chairperson thanked of the Hon'ble Speaker for nominating as Chairperson of this important Committee. 2. Condolence Resolution on the sad demise of Shri Sri Krishan Hooda, MLA. 3. Papers placed before the Committee. 4. The Committee scrutinized the material received from the Director General of Police, Haryana regarding Crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. 5. The Committee raised a very important issue relating for the Welfare of the students of reserved categories studying in the Government's Schools in the State of Haryana online since lockdown start due to spreading of pandemic disease of Covid-19. The Committee stated that the Schools would not be physically opened and in near future due to spreading of Corona virus and online study will be continued till the functioning of schools/physical classes not started. The Committee observed that there is not possible to conduct the classes without Smartphone/Laptop Tab for the SC/ST and BC Category's students as almost these category's students belonging to from the poor families/BPL families and are not in a position to afford Smart Phone/Laptop/Tabs etc. Reason being the study of all these students are being badly affected and in that situation, these students will not be able to fight the competition with the students of other categories in future. 6. A representation of Shri Surender Kumar & others in respect of "Gross violation of reservation policy of 1979 and 2014 while appointing the Section

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			<p>Officers and Accounts Officers etc. in the Treasuries and Accounts Department, Haryana" was discussed. The Committee observed that the representationist already furnished the representation to the quarter concerned and neither any action has been taken by the department nor furnished any comments on the representation. The Committee recommended that the matter be referred to the Treasuries and Accounts Department, Haryana for submitting the comments/reply within 15 days from the receipt of communication in this regard.</p>
			<p>7. The Committee decided to oral examination of the departmental representatives of Development & Panchayats Department, Transport and Health and Family Welfare Department on dated 24.06.2020 at 12.30 P.M., 01.15 P.M. and 01.45 P.M. respectively at Haryana Vidhan Sabha, Chandigarh.</p>
2	17.06.2020	8	<p>1. Paper Placed before the Committee.</p> <p>2. The Committee scrutinized the part of material received from the Director General of Police, Haryana regarding Crime occurred against the reserved Categories of Scheduled Castes, Scheduled Tribes and Backward Classes. The Committee has taken a serious note in this regard and decided to orally examine the SPs of all districts in the State of Haryana during the present tenure. The Committee further decided to examine two SPs in its subsequent meetings regularly so that observations of the Committee may be meet out. Now, the Committee decided to examine the Deputy Commissioner of Police, Panchkula and Superintendent of Police, Ambala on 1st July, 2020 at 12.15 P.M. and 01.30 P.M. respectively.</p> <p>3. The Committee also scrutinized the material received from the Registrar, Chaudhary Bansi Lal University, Bhiwani regarding Roster register of the appointment and promotion of employees in the University. After scrutinizing the agenda, the Committee observed that maximum number of vacancies have been shown vacant. The Committee recommended to orally examine the concerned department/university in one of its</p>

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			subsequent meetings as and when the Universities reopened.
3.	24.06.2020	8	<ol style="list-style-type: none"> 1. Condolence Resolution on the sad demise of Soldiers martyred in Galwan Valley. 2. Paper placed before the Committee. 3. Oral examination of the Principal Secretary to Government, Haryana, Developmant & Panchayats Department in respect of non-supply the reply relating to 100-100 Sq. feet plots allotted to the people belongs to the Scheduled Casts, Scheduled Tribes and Backward Classes categories. 4. Oral examination of the Additional Chief Secretary to Government, Haryana, Health & Family Welfare Department in respect of non-supply of following information inspite of making the repeated request through letter/ reminders etc: <ol style="list-style-type: none"> (i) Material regarding reservation/ representation of Scheduled Castes, Scheduled Tribes and Backward Classes of Haryana and General working of Health & Family Welfare Department, Haryana. (ii) Central and State Government's Schemes introduced for Welfare of SC/ST& OBC categories. 5. The Committee acceded the request of the Principal Secretary to Government, Haryana, Transport Department to postponed the oral examination of the Transport Department.
4.	25.06.2020	5	<ol style="list-style-type: none"> 1. The Committee scrutinized the remaining material regarding crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Director General of Police, Haryana. 2. The Committee decided to oral examination of the Financial Commissioner, Revenue and the Additional Chief Secretary to Government, Haryana, Revenue and Disaster Management Department and the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department on dated 08.07.2020 at 12.45 P.M. and 01.15 P.M. respectively at Haryana Vidhan Sabha, Chandigarh.

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5.	01.07.2020	7	<ol style="list-style-type: none"> <li data-bbox="514 192 1091 487">1. Oral examination of the Deputy Commissioner of Police, Panchkula, on the material relating to District Panchkula received from the Director General of Police, Haryana regarding Crime, conviction/acquittal/pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. in the Hon'ble Court for the last three years (i.e. 2017 to 2019). <li data-bbox="514 506 1091 765">2. Oral examination of the Superintendent of Police, Ambala, on the material relating to District Ambala received from the Director General of Police, Haryana regarding Crime, conviction/acquittal/pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. in the Hon'ble Court for the last three years (i.e. 2017 to 2019). <li data-bbox="514 783 1091 912">3. The Committee decided to conduct the oral examinations on 15.07.2020 of the Superintendents of Police & District Attorneys of the districts, Kurukshetra, Kaithal and Karnal. <li data-bbox="514 931 1091 1504">4. Two representations i.e. one of from the Girl students of Government College, Siwani (Bhiwani) and second of from Government Girls College, Cheeka (Kaithal) for providing the smart phones/laptops/Tabs etc. for online study till the Colleges are not physically opened were placed before the Committee and these were discussed. The Committee further observed that the students those are not having a smart phones/laptops/Tabs etc. for online study during the lock-down due to COVID-19, are facing major difficulties and without smart phone their study is being badly suffered. The Committee observed that it is prime duty of the Committee to protect the future of the students relating to SC/ST & BC categories so that their study could not be suffered and they may become able to contest the competition alongwith the students of General categories. <li data-bbox="514 1522 1091 1679">5. A representation of Dr. Milind Kamble (Padma Shri Awardee 2013), Founder Chairman, Dalit Indian Chamber of Commerce & Industry (DICCI) for implementation of policy in respect of industry for the promotion of the Scheduled Castes and

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			<p>Scheduled Tribe entrepreneurs in the State of Haryana, was placed before the Committee and the same was discussed. The Committee go through with the contents of the representation and observed that such Dalit Indian Chamber of Commerce and Industry is also closely working with the some States i.e. Maharashtra, Andhra Pradesh, Telangana, Karnataka, Chhattisgarh etc. are creating a conducive eco-system to encourage entrepreneurship amongst Scheduled Caste and Scheduled Tribe communities. The Committee also observed that in the above States there is progressive industrial policies for Scheduled Castes and Scheduled Tribes are available, but in our State of Haryana no such kind of policy is available as available in the above States. The Committee recommended to formulate such kind of policy for promotion of business for new and existing SC/ST entrepreneurs in the State. The Committee directed to refer the matter to the Principal Secretary to Government, Haryana, Industries and Commerce Department Haryana for submitting the comments/reply within 15 days from the receipt of communication in this regard.</p>
6.	08.07.2020	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Oral examination of the Financial Commissioner, Revenue and Additional Chief Secretary to Government, Haryana, Revenue and Disaster Management Department, on the non-supply of following information was conducted:— <ol style="list-style-type: none"> (i) Material regarding reservation representation of Scheduled Castes Scheduled Tribes and Backward Classes of Haryana and General working of the department. (ii) Central and State Government's Schemes introduced for Welfare of SC, ST & BC categories. 3. Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department on the reply in respect of reservation submitted by the department was conducted. The Committee was not satisfied with the reply and recommended to submit the Complete reply within a week.

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7.	15.07.2020	8	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Oral examination of the Superintendent of Police & District Attorneys of the following districts was conducted:— <ol style="list-style-type: none"> (i) Superintendent of Police, Kurukshetra regarding Crime, conviction/ acquittal/ pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. (ii) District Attorney, District Court, Kurukshetra, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; (iii) Superintendent of Police, Karnal regarding Crime, conviction/acquittal /pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; (iv) District Attorney, District Court, Karnal, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; (v) Superintendent of Police, Kaithal regarding Crime, conviction/acquittal /pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; and (vi) District Attorney, District Court, Kaithal, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. 3. A representation of Smt. Tara Razia, resident of House No. 1076/7, Urban Estate, Kurukshetra for re-conducting the enquiry/investigation in the matter bearing FIR No. 229, dated 1.6.2019 under Section 302 of IPC at Police Station, Kurukshetra

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			was placed before the Committee. The Committee discussed the matter and observed that the matter is very serious in nature and required to be re-investigate properly. The Committee directed to refer the matter to the Director General of Police, Haryana, Department of Home to look into the matter seriously and submit the report/comments in detail within a period of 15 days from the receipt of communication in this regard.
8.	22.07.2020	7	<p>1. Paper Placed before the Committee.</p> <p>2. Two representations of the Savindhan Suraksha Samiti, Yamuna Nagar and Shri Amar Singh Patlan, President Ambedker Samaj Kalyan Sabha, Karnal were placed before the Committee and the same were discussed. The Committee observed that the Gadaria Caste which was included vide notification dated 07.07.2020, excluded from the list of Scheduled Castes Category without any reason is not justified.</p> <p>3. A representation of Shri Vijay Grewal, Reporter, resident of VPO. Sanwar, District Charkhi Dadri regarding not mentioning the names of the renowned persons of the Scheduled Castes Category i.e. (Dr. Mahabir Singh, Sr. Professor, Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak, Nand Kumar, Deputy Excise and Taxation Commissioner (DETC) Ambala etc.) on the "Gaurav Patt of the Village" by discriminating on caste basis was placed before the Committee and the same was discussed. The Committee noted the contents of the representation and took a serious note in this regard and recommended that the matter be referred to the Development & Panchayats Department for submitting the comments/ reply within 15 days positively from the receipt of communication in this regard .</p> <p>4. Oral examination of Superintendents of Police & District Attorneys of the following districts was conducted :—</p> <p>(i) Superintendent of Police, Hisar regarding Crime, conviction/acquittal/pending cases against the reserved categories of Scheduled</p>

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Castes, Scheduled Tribes and Backward Classes etc.; and

- (ii) District Attorney, District Court, Hisar, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.

The Committee was not satisfied with the reply and directed to review the matter by the Superintendent of Police again and furnish the afresh detail report/requisite information as per the proforma already provided, to the Committee within 15 days positively. The Committee further recommended that the District Attorney is required to review the matter and should take appropriate steps for increasing the conviction rate to stop the matter of atrocities occurred against the Schedule Caste categories fortnightly.

- (iii) Deputy Superintendent of Police, Tosham/Bhiwani regarding Crime, conviction/acquittal/pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. ; and

- (iv) District Attorney, District Court, Bhiwani, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.

The Committee was satisfied with the reply and appreciated to the Assistant Superintendent of Police, Bhiwani on submitting the well prepared requisite information as well as on the constitution of SIT to examine the cases of atrocities and to find out the reason cancellation of FIR and low rate of conviction. The Committee also asked the officer supply the complete report in respect of constitution of the SIT, so that the same may be implemented in the other District of the State to get the better result in the matter of atrocities.

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However, the Committee also directed to the District Attorney to review the matters of Under Section 302 and 376 occurred against SC's Categories and found the reason of low rate of conviction by submitting the report thereon within 15 days from the receipt of communication.

The ASP furnished the requisite information on dated 13.10.2020 and the same was placed before the Committee in its meeting held on 28.10.2020. The Committee scrutinized the matter and decided to reconsider the same in the oral examination of Department of the Home in the subsequent meetings.

- (v) Superintendent of Police, Charkhi Dadri regarding Crime, conviction/acquittal pending cases against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; and
- (vi) District Attorney, District Court, Charkhi Dadri, in respect of pursue the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.

The Committee was satisfied with the reply and appreciated to the Superintendent of Police, Charkhi Dadri on submitting the well prepared requisite information as well as on the constitution of SIT to examine the cases of atrocities and to find out the reason cancellation of FIR and low rate of conviction.

The Committee desired that the matter be re-considered and the same may kept pending till the oral examination of Additional Chief Secretary/Director General of Police be conducted in subsequent meetings.

9. 29.07.2020 6

1. Papers placed before the Committee.
2. Oral examination of the Principal Secretary to Government, Haryana, Development and Panchayats Department was conducted on the non-supply of following information inspite of

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			making the repeated request through letter/ reminders etc:—
			(i) Material regarding reservation/ representation of Scheduled Castes, Scheduled Tribes and Backward Classes of Haryana and General working of the Department.
			(ii) Central and State Government's Schemes introduced for Welfare of SC/ST & OBC categories.
		3.	Oral examination of the Principal Secretary to Government, Haryana, Transport Department was conducted on the incomplete reply regarding reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes of Haryana and General working of the Department. Being the reply was received late i.e. on the day of oral examination and the Committee not allowed to conduct the oral examination and stated that after re-examine the such reply, the Committee will decide later on either conduct the oral examination in this regard or not.
		4.	The Committee decided to conduct the oral examination of the Superintendents of Police & District Attornies, Jind and Fatheabad Districts on 19.08.2020. at Haryana Vidhan Sabha Secretariat at Chandigarh.
10.	05.08.2020	7	1. Papers Placed before the Committee.
		2.	Oral examination of the following departments in respect of schemes of Central & State Government for Welfare of SC, ST & BC categories etc. governed by the Department was conducted:—
			(i) The Additional Chief Secretary to Government, Haryana, Agriculture and Farmer Welfare Department.
			(ii) The Principal Secretary to Government, Haryana, Welfare of Scheduled Caste and Backward Classes Department.
		3.	The Committee decided to orally examine the departmental representatives of the School Education Department and Higher Education Department on 19.08.2020 at 2.00 P.M. at Haryana Vidhan Sabha Secretariat, Chandigarh.

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11.	13.08.2020	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. A representation of Miss Sunita Bebi D/o Late Shri Jogi Ram resident of Dinod Road, Balalji Colony, Bhiwani for taking the action as per Law against Shri Amit Chahal (Jaat), Village Mohammadpur, Tehsil Gohana, District Sonapat. 3. A representation of Smt. Inderjit Kaur W/o Late Shri Brahmanand S/o Shri Lahsnu resident of Village Mandebri, Tehsil Jagadhari, District Yamunanagar regarding to take action as per Law against Shri Tejpal S/o Shri Sher Khan & others who have dispossessed from her agriculture land by force. 4. A Complaint of Shri Rampayara S/o Shri Mangat Ram Balmiki resident of Ward No. 11, Kalayat, District Kaithal to take action against Shri Sunil Saran, IAS, Director General, Treasury and Accounts Department. 5. A representation of Shri Bhagwan Dass, resident of H. No. 279/18, Akash Nagar, Kurukshetra regarding promotions on the Post of D.M. under the relevant rule. 6. A representation/complaint of Gram Panchayat Kirmach, Block Thanesar, District Kurukshetra was received against illegal cutting of Safeda Trees from the land of Shamlat (Kalupatti). 7. A representation of Shri Kali Ram S/o Shri Tulsi Ram resident Village Nalwi, Tehsil Shahabad Markanda, District Kurukshetra regarding operationalisation of electrical connection for the Tubewell. 8. Discussion on the relevant Rules of the Rules of Procedure and conduct of Business in Haryana Legislative Assembly for Proposing the amendment for making the rules more effective the functioning of the Committee as well as to empower the Committees.
12.	19.08.2020	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. In the matters of atrocities caused against the reserved categories as well as Crime rate of conviction/acquitted/pending cases etc., the oral

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examination of the following Superintendents of Police & District Attorneys have been conducted:—

- (i) Deputy Superintendent of Police, Jind;
 - (ii) District Attorney, District Court, Jind;
 - (iii) Superintendent of Police, Fatehabad;
 - and
 - (iv) District Attorney, District Court, Fatehabad.
4. (i) Oral examination of the Additional Chief Secretary to Government, Haryana, School Education Department, in respect of non supply of the reply upon the Smart Phones, Laptop/Tabs etc. for students of SC/ST & BC categories who are studying in Government Colleges to enable them to take online study till the Colleges are not open due to corona virus.

During oral examination, the Additional Chief Secretary to Government, Haryana conveyed that the proposal to provide the Smart Phones, Laptops/Tabs etc. to the students has been sent to the Government on dated 25.06.2020 for approval and a detailed discussion on such matter has been made in the meeting conducted on dated 15.07.2020 under the Chairmanship of Hon'ble Chief Minister in the presence of Chief Secretary to Government, Haryana. He has further stated that now the matter is under consideration with the Hon'ble Chief Minister and Finance Department for approval and as and when approved the matter, necessary action will be taken and conveyed to the Committee.

- (ii) Oral examination of the Principal Secretary to Government, Haryana, Higher Education Department in respect of non-supply of the requisite reply to know the progressive report upon the process providing the facilities of the Smart Phones, Laptop/Tabs etc. to the students of SC/ST & BC categories who are studying in Government Colleges to enable them to take online study till the Colleges are not open due to corona virus.

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			<p>The department submit the reply vide memo dated 14.08.2020 by stating that the matter to provide the Smart phone/laptop/Tab etc. to the students of SC categories is under consideration with the Finance Department for calculate the financial implication. He has further stated that there is no problem at the level of College as almost all the college going students are having an android phone as well as laptop also. The Committee was satisfied with reply and now the matter has been dropped.</p>
			<p>5. A representation of Shri Rajender Kumar & others of Village Bhrokhan, Tehsil & District Sirsa against the illegal possession of 100-100 square yards plots of SC/BC/BPL Families by the domineering and punk trend people of Rajasthani Bhat Castes.</p>
13.	02.09.2020	6	<p>1. Condolence Resolution of sad demise of Shri Pranab Mukherjee, former President of India.</p> <p>2. The Committee took a suo-moto cognizance on the News i.e. "Funds for Scheduled Castes Scheme not utilized" published in the newspaper, 'The Tribune' on 31.08.2020.</p> <p>The Committee observed that the funds provided under the component plan for the School, Health, Technical Education, Roads Nutrient Food, Water in the colonies and areas belonging to the people of Scheduled Castes categories etc. are not utilizing properly since long time. Some Members informed that such funds has been utilized on other projects of the Government i.e. on roads, bridges etc. and being such act of the Government, the injustice is being caused with the reserved categories and the reply/comments of the Government are required to be obtained on such issue immediately so that the right of the people of reserved category be protected.</p> <p>3. The Committee discussed the reply received from the Principal Secretary to Government, Haryana, Development and Panchayats Department, relating to the 100 sq. feet plots allotted to the people belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes categories.</p>

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			<p>4. The Committee scrutinized the material received from the Director, Transport Department regarding reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes.</p> <p>5. Confirmation of the Proceedings.</p> <p>6. The Committee decided to orally examine the Superintendent of Police, District Attorney, District Court and District Welfare Officer, District Sirsa on 16th September, 2020 at 12.30 P.M. at Haryana Vidhan Sabha, Chandigarh.</p>
14.	09.09.2020	9	<p>1. The Committee discussed the reply received from the Principal Secretary to Government, Haryana, Development and Panchayats Department, relating to the 100 sq. feet plots allotted to the people belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes categories.</p> <p>2. The Committee scrutinized the material received from the Director, Transport Department regarding reservation/representation of the Scheduled Castes, Scheduled Tribes and Backward Classes and recommended that shortfall of Scheduled Castes and Backward Classes category be filled up either by promotion or by direct recruitment so that backlog may be completed.</p> <p>3. A representation of Shri Prahlad S/o Sh. Dhanna Ram, Tehsil & District Hisar for taking strict action against Shri Madan Lal and Five others people who have forcefully dispossessed by trespassing his house, harming/beating and robbing money and using castrated abuses language etc.</p>
15.	16.09.2020	7	<p>The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Hisar. The Committee was satisfied with the reply.</p>
16.	22.09.2020	5	<p>1. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and</p>

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			Backward Classes etc. received from the Superintendent of Police, Kaithal. The Committee was satisfied with the reply.
			2. The Committee also scrutinized the material received from the Director General, Health and Family Welfare Department regarding reservation/representation of the Scheduled Castes, Scheduled Tribes and Backward Classes. After scrutinized the material, the Committee recommended that shortfall of Scheduled Castes & Backward Classes categories be filled up either by promotion or by direct recruitment so that backlog may be completed.
			3. On the matter of atrocities caused against the reserved categories, the Committee decided to conduct the oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Districts Sirsa and Hansi (Hisar) on 1 st October, 2020 and on dated 7 th October, 2020 at 12.45 P.M. respectively at Haryana Vidhan Sabha, Chandigarh.
17.	01.10.2020	7.	<p>1. Paper placed before the Committee.</p> <p>2. (i) Oral examinations of the Superintendent of Police, Sirsa regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.; and</p> <p>(ii) District Attorney, District Court, Sirsa in respect of peruse the cases and rate of conviction etc. in the cases of crime occurred against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc.</p> <p>3. The department supplied the detailed reply on 14.09.2020 by intimating that the matter to formulate the new Enterprise Promotion Policy (Industrial Policy) is under process of the Government and the same will not only cover new initiatives for development of SC/ST entrepreneurship in the State but will also provide additional incentives to the SC/ST entrepreneurs in major flagship State Government's schemes. Such reply</p>

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			<p>was placed before the Committee in its meeting held on 01.10.2020. The Committee scrutinized/ examine the reply. The Committee was satisfied with the reply and decided to drop the matter.</p>
			<p>4. In response to this Secretariat's letter dated 19th August. 2021, the Superintendent of Police Bhiwani supplied the comments/reply on 31.08.2020 and the same was placed before the Committee held on 01.10.2020. Vide such reply it has been intimated that, on the complaint of Miss Sunita Bebi, a case bearing FIR No. 62, dated 23.06.2020 under section 376/506/67 A and under section 3(2) V Sc/St Act etc. in the Women Police Station, Bhiwani was registered and investigation was made by the S.H.O. of such Police Station. Thereafter, the Assistant Superintendent of Police, Tosham also investigate the matter and during investigation the accused namely Amit Chahal, Sombir, Dcshraj and Vikas were arrested. After scrutinized the comments, the Committee was satisfied with the investigation and action taken in the matter by the quarter concerned. The Committee decided to drop the matter.</p>
			<p>5. On the representation of Shri Kali Ram which was forwarded to the department, supplied the comments on 16.9.2020 and the same was placed before the Committee in its meeting held on 1.10.2020. After scrutinized the comments, of the Committee was satisfied and decided to drop the matter.</p>
18.	07.10.2020	5	<p>1. Papers placed before the Committee.</p> <p>2. Oral examinations of the following officers/officials was conducted on the matters of atrocities caused against the reserved categories, rate of conviction and compensation granted/not granted/reason for not granted therein, respectively:—</p> <p>(i) Superintendent of Police, Hansi;</p> <p>(ii) Deputy District Attorney, District Court Hisar; and</p> <p>(iii) Teshil Welfare Officer, Hisar.</p> <p>3. The Committee discussed the matter of Villages Miracbpur and Bhatla incidences and directed</p>

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			to the Superintendent of Police to present the report in this regard in detail separately to the Committee alongwith the report relating to the atrocities.
			4. The Committee further recommended that Deputy Commissioner, Hisar be asked to submit the report to the Committee in respect of compensation and other facilities i.e. houses, plots etc. provided to the victims of the Village Mirachpur and Bhatla incidences.
			5. The representation of Smt. Inderjit Kaur was forwarded to the department, the department supplied the comments/replies on 28.09.2020 & 29.09.2020 and the same was placed before the Committee in its meeting held on 07.10.2020. Vide such reply the quarter concerned intimated that as all the inquiries and necessary proceedings at the level of Police Department has been completed, challan book was prepared on dated 12.09.2020 and after checking, the same will be presented in the Hon' ble concerned Court. After scrutinized the comments, the Committee was satisfied with the reply and decided to drop the matter.
			6. The Committee decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Yamunanagar on dated 21.10.2020 at 12.45 P.M. at Haryana Vidhan Sabha, Chandigarh.
19.	14.10.2020	8	1. Papers placed before the Committee. 2. On the matter of facility of Smart Phone/ Laptop/ Tab etc. to be provided to the students of reserved categories, the Committee decided to conduct the oral examination of the Additional Chief Secretary to Government, Haryana, Finance Department alongwith the Additional Chief Secretaries to Government. Haryana, School Educatton Department accordingly they were examined. After long discussion during oral examination, the Additional Chief Secretary, Finance Department stated that a policy in this regard is required to be formulate on behalf of School Education Department and then his Department may take the action. The Committee directed to the Departmental representative of the School

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- Education Department to formulate a policy in this regard and submit the same for approval of the Government/Finance Department.
3. Instructions No. 22/133/2013-1 GS III, dated 4th May, 2018 issued by the Government of Haryana, General Administration Department (General Services-III Branch) regarding providing the representation in the promotion to the Scheduled caste category was placed before the Committee by Shri Satya Parkash Jrawta, MLA and stated that such instructions are not being implementing in true spirit as the employee of SC Categories are not being promoting accordingly. After examine the matter, the Committee observed that it is fact that such instructions are not being implementing in true spirit as the employee of SC Categories are not being promoting accordingly. After examine the matter, the Committee observed that it is fact that such instructions are not being implementing in true spirit. The Committee recommended to refer the matter to the Chief Secretary to Government, Haryana, General Services-III Branch to submit the comments in this regard within 15 days positively from the receipt of communication in this regard.
 4. A representation of Shri Shiv Charan S/o Shri Baldev Ram, Village Milakpur, Gurgaon Khor, Haryana regarding not providing the way for his plot etc. was discussed. After examine the said representation, the Committee has recommended to refer the representation to the Principal Secretary to Government, Haryana, Development and Panchayats Department and Director, Development and Panchayats Department to obtain the comments in this regard within a period of 15 days positively from the receipt of communication in this regard.
 5. A representation of Shri Dharampal, J.E. & others O/o Haryana State Agriculture Marketing Board Panchkula addressed to the Chief Administrator, Haryana State Agriculture Marketing Board, Panchkula for making the corrections amendment in the Gradation list of Junior Engineers was placed before the Committee by Shri Satya Parkash Jrawta.

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			<p>The Committee discussed the matter and observed that the request of the official is genuine/ acceptable. The Committee recommended to refer the representation to the Managing Director, Haryana State Agriculture Marketing Board, Panchkula and to the Chief Administrator, Haryana State Agriculture Marketing Board, Panchkula to obtain the comments in this regard within 15 days positively from the receipt of communication in this regard.</p>
			<p>6. Complaint of Shri Rampayara, the department supplied the comments on 9.10.2020 and the same was placed before the Committee in its meeting held on 14.10.2020. After scrutinized the comments, the Committee was satisfied and decided to drop the matter.</p>
			<p>7. The Committee decided to oral examinations of the Superintendent of Police, District Attorney and District Welfare Officer, Panipat on dated 28.10.2020 at 01.15 P.M. at Haryana Vidhan Sabha, Chandigarh.</p>
20,	21.10.2020	6	<p>1. On the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/ not granted/reason for not granted to the aggrieved person. the oral examination of the following officers/officials was conducted:—</p> <p>(i) Superintendent of Police Yamunanagar;</p> <p>(ii) District Attorney, District Court, Yamunanagar; and</p> <p>(iii) District Welfare Officer, Yamunanagar.</p> <p>2. A representation of Shri Sonu Kumar S/o Shri Netram, Village Hazampur, Tehsil Hansi. District Hisar regarding not taking any action on the FIR No. 673/2018, dated 19.9.2018 in respect of missing of his brother Sh. Monu S/o Shri Net Ram, W.P.O. who was working in the office of Public Health, Palwal.</p> <p>3. By acceded the request, the Committee decided to postpone the oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Panipat on elated 28.10.2020 at 01.00 P.M. at Chandigarh.</p>

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21.	28.10.2020	4	<ol style="list-style-type: none"> 1. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Deputy Commissioner of Police, Panchkula. The Committee was satisfied with the reply. 2. Instructions No. 22/10/2013-IGS-III, dated 15th May, 2015 issued by the Government of Haryana, General Administration Department (General Services-III Branch) for providing the promotion to the Scheduled caste category's employees in Class III & IV posts in the services of Haryana Government/Government Undertaking and Public Undertakings Sectors was placed before the Committee by Shri Satya Parkash Jrawata, MLA. After examine the matter, the Committee observed that such instructions are not being implementing in true spirit as the promotion are not being made by the departments of Government as per such instructions. The Committee decided to forward such instructions to the Government for obtaining the comments thereon within 15 days. 3. The Committee decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Panipat on dated 18.10.2020 at 01.15 P.M. at Haryana Vidhan Sabha, Chandigarh.
22.	10.11.2020	4	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Ambala. The Committee was satisfied with the reply. 3. The Committee also scrutinized the material received from the Director, Development & Panchayats Department and Rural Development Department regarding reservation/representation of the Scheduled Castes, Scheduled Tribes & Backward Classes and recommended that shortfall of Scheduled Castes & Backward Classes

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			<p>categories be filled up either by promotion or by direct recruitment so that backlog may be completed.</p> <p>4. Confirmed the Proceedings.</p> <p>5. On the representation of Shri Bhagwan Dass, the department supplied the comments on 5.11.2020 and the same was placed before the Committee. After scrutinized the comments, the Committee was satisfied and decided to drop the matter.</p> <p>6. The Committee decided to orally examine the departmental representatives of Revenue and Disaster Management Department on dated 25.11.2020 at 01.00P.M. at Haryana Vidhan Sabha, Chandigarh.</p>
23.	18.11.2020	7	<p>1. Papers placed before the Committee.</p> <p>2. On the matter of atrocities caused against the reserved categories, rate of conviction thereon and compensation granted/not granted/reason/ for not granted to the aggrieved person, the oral examination of the following officers/officials was conducted:—</p> <p>(i) Superintendent of Police, Panipat;</p> <p>(ii) District Attorney, District Court, Panipat; and</p> <p>(iii) District Welfare Officer, Panipat.</p> <p>3. The Superintendent of Police Kurukshetra supplied the reply on dated 09.11.2020 and intimated on the complaint of Smt. Tara Razia, by stating that a case bearing FIR No. 229, dated 01.06.2019 under section 302 of IPC in the Police Station, Kurukshetra was registered and investigation was made by the CIA-1, Kurukshetra as well as lie detector test of the nominated accused Rachit Sharma from the FSL Mudhuban was also conducted. On the basis of all the collateral evidences and investigations report, there was no proof was found against Shri Rachit Sharma in respect of caused the Crime of murder of Shri Robin S/o Smt. Tara Razia complainant. It has also been intimated that the matter has been closed. After scrutinized the comments/reply, the Committee was satisfied with the investigation. The Committee decided to drop the matter.</p>

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			<ol style="list-style-type: none"> 4. On the representation of Shri Prahlad, the Superintendent of Police, Hisar supplied the comments/reply on dated 09.11.2020 and the same was placed before the Committee. After scrutinized the comments, the Committee was satisfied and decided to drop the matter. 5. The Committee decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Jhajjar on dated 02.12.2020 at 1.00 P.M. at Haryana Vidhan Sabha, Chandigarh.
24.	25.11.2020	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The request to postponed of oral examination of the Financial Commissioner, Revenue and Additional Chief Secretary to Government, Haryana, Revenue and Disaster Management Department was acceded. 3. A representation of Shri Dharampal Laat S/o Sh. Hazari Ram, Village Bhrokhan, District Sirsa against the Sarpanch of his Village for cheating with poor families by allotting 100 yard plots, to his own family members & relatives meant for SC/BC/BPL Families was placed before the Committee. After examine the contents of the representation, the Committee recommended that the matter be referred to the Principal Secretary to Government. Haryana, Development and Panchayats Department, Director, Development and Panchayats Department and Deputy Commissioner, Sirsa for submitting the reply/ comments within month from the receipt of communication in this regard. 4. The Committee scrutinized the reply received from the Superintendent of Police, Hansi and Deputy Commissioner. Hisar relating to grant of compensation and other facilities i.e. houses, plots etc. to be provided to the effective peoples of Mirchpur and Bhatla Villages incidences. 5. The Finance department supplied the reply on 17.11.2020 and by mentioning the relevant rules for the appointment to the Post of Section Officer. intimated that no any Section Officer has been appointed by way of direct recruitment and the same was placed before the Committee. The

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			Committee scrutinized examine the reply, the Committee was satisfied with the reply and decided to drop the matter.
		6	The Committee decided to oral examination of the Superintendent of Police, District Attorney and District Welfare Officer, Sonipat on dated 09.12.2020 at 1.00 P.M. at Haryana Vidhan Sabha, Chandigarh.
25.	02.12.2020	6	<ol style="list-style-type: none"> 1. Request for postponed the oral examination of Superintendent of Police, Jhajjar expressing his inability due to existing law and order situation created by the on-going farmers agitation in district Jhajjar was placed before the Committee and the Committee acceded the request. 2. A representation of Shri Jaipal S/o Shri Neki Ram, Village. Pundrak, Kachhwa Road, Saidpur, District Karnal regarding appeal for justice. The Committee has recommended to refer the representation to the Director General of Police, Haryana and Superintendent of Police, Karnal for issuance of the direction to the concerned officer to take the necessary action and submit the report/ comments in this regard within 15 days positively from the receipt of communication in this regard. 3. The Committee scrutinized the material regarding Crime, conviction/ acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendents of Police, Kurukshetra. The Committee was satisfied with the reply. 4. The Committee also scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police and District Attorney, Karnal and the same was found incomplete reply. The Committee further directed to the representatives to supply the complete reply from 1st January, 2016 to 30th June, 2020 upto 20th December, 2020 positively. 5. Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the

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26.	09.12.2020	4	Superintendent of Police, District Attorney and District Welfare Officer, Sonipat which was fixed for 09.12.2020 at Chandigarh.
			<ol style="list-style-type: none"> <li data-bbox="527 334 1094 648">1. The Committee scrutinized the reply received from the Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department, relating to the Schemes of component plan for the Scheduled Castes categories. The Committee directed the representative of the said department to provide the information by bifurcating the Central and State Government's schemes alongwith allotted and utilized budget etc. <li data-bbox="527 667 1094 888">2. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled Castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Jind. The Committee was satisfied with the reply.
27.	16.12.2020	8	<ol style="list-style-type: none"> <li data-bbox="527 907 1094 931">1. Papers placed before the Committee. <li data-bbox="527 949 1094 1171">2. The Committee scrutinized the material regarding Crime, conviction/acquittal pending cases in the Hon'ble Court against the reserved categories of Scheduled castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Fatehabad. The Committee was satisfied with the reply. <li data-bbox="527 1190 1094 1572">3. On the matter of utilized/non utilized of the funds of the component plan for the welfare of the reserved categories, the Committee decided to conduct the oral examinations of five departments i.e. PWD (B&R) Department, Agriculture and Farmers Welfare, Irrigation and Water Resources, Rural Development and Development & Panchayats in its subsequent meetings regularly so that observation of the Committee may be meet out. Now the Committee was conduct to PWD (B&R) Department on dated 30.12.2020 at 01.00 P.M. at Haryana Vidhan Sabha, Chandigarh.
28.	23 .12.2020	6	<ol style="list-style-type: none"> <li data-bbox="527 1591 1094 1683">1. The Committee scrutinized the material received from the Haryana Government, General Administration Department relating to District



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			<p>Level and Sub-Division Vigilance and Monitoring Committees constituted under rule 17 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995.</p> <ol style="list-style-type: none"> 2. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Sirsa. The Committee was satisfied with the reply. 3. Suggestions of the Committee to make the following provisions Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. 4. On the matter of utilized/non utilized of the funds of the component plan for the welfare of the reserved categories. the Committee decided to conduct the oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department on 06.01.2021 at 1.00 P.M. at Haryana Vidhan Sabha, Chandigarh.
29.	30.12.2020	5	<ol style="list-style-type: none"> 1. A complaint of Shri Jaiveer Singh Ranga S/o Shri Ramswaroop Ranga, Naib Tehsildar, Thanesar was discussed. After examine the said complaint it has been observed that the Senior Officer has caused a serious offence of atrocity. 2. Oral examination of the Additional Chief Secretary to Government, Haryana. Public Works (B&R) Department on the component plan of last three years (2017 -18 to 2020-21) which has not been utilized by the department for the welfare of Scheduled Castes categories etc. 3. On the matter of utilized/non utilized of the funds of the component plan for the welfare of the reserved categories, the Committee decided to conduct the oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation and Water Resources Department on 13.01.2021 at 1.00 P.M. at Haryana Vidhan Sabha, Chandigarh.

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30.	06.01.2021	6	<ol style="list-style-type: none"> 1. Request for postponement of the oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture & Farmers Welfare Department was placed before the Committee. The Committee acceded his request and decided to conduct the oral examination of the said representatives on 21.01.2021 at 01.00 P.M. at Haryana Vidhan Sabha, Chandigarh. 2. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Yamunanagar. The Committee was satisfied with the reply.
31.	13.01.2021	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation and Water Resources Department for discussion on the matter regarding funds of component plan of last three years (2017 -18) to (2020-21) not been utilized for the welfare of Scheduled Castes categories etc. 3. A complaint of Shri Rajpal Parjapati, President Daksh Prajapati Shiksha AVM Samaj, Sewa Samiti, Village Garhi Bohar Rohtak and others was received. After examine the said complaint, the Committee observed that due to such non-social activities by non social elements, the sentiments of the people belongs to caste Kumhar (Parjapat) are being hurts. The Committee decided to forward the complaint to the Deputy Commissioner, Superintendent of Police and Commissioner, Municipal Corporation, Rohtak for submitting the report/comments thereon within 15 days from the receipt of communication in this regard. 4. General Administration department supplied the comments/reply on 06.01.2021, on the matter of backlog in promotion of SC Category employees by intimating that the matter is sub-judice in the Hon'ble High Court, Chandigarh. After scrutinized the comments, the Committee was not satisfied with the reply. However, the

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			<p>Committee decided that the matter be kept pending and the same may be considered in the subsequent meeting.</p> <p>5. On the representation of Shri Jaipal, in respect of illegal possession of his property, the Home Department supplied the comments/reply on dated 28.12.2020 and the same was placed before the Committee. After scrutinized the comments, the Committee was satisfied and decided to drop the matter.</p>
32.	21.01.2021	6	<p>Oral examination of the Additional Chief Secretary to Government, Haryana, Agriculture and Farmers Welfare Department, was conducted on the following matters:—</p> <p>(i) The funds of component plans of last three years (2017-18 to 2020-2021) which has not been utilized by your department for the Welfare of Scheduled Castes categories etc.</p> <p>(ii) On the recommendations tendered by the Committee in its meeting held on 05.08.2020. The relevant proceeding has already been provided vide letter No. HVS.Wel.Sc.St Bc.2/2020.21/11877, dated 27th August, 2020.</p> <p>The Committee was not satisfied with the reply or component plan of the Department and directed to the Additional Chief Secretary to Government Haryana, Agriculture and Farmers Welfare Department to constitute a Committee of officers to verify the funds of component plan utilized in last three years and submit a detail report within a month to the Committee. The Committee also recommended to furnish the reply in detail within a month in respect of utilization funds of all the schemes applicable for the welfare of the reserved categories.</p>
33.	27.01.2021	4	<p>1. The Committee scrutinized the material regarding Crime, conviction/acquittal/pending cases in the Hon'ble Court against the reserved categories of Scheduled castes, Scheduled Tribes and Backward Classes etc. received from the Superintendent of Police, Panipat. The Committee was satisfied with the reply.</p>

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			<p>2. The Committee was decided to undertake a study tour to the States of Rajasthan, Gujarat and Union Territory of Daman-Diu w.e.f. 02.02.2021 to 09.02.2021. Being budget session of Rajasthan Legislative Assembly, Jaipur and being Code of Conduct was implemented due to Local Bodies election in State of Gujarat, tour programme was cancelled.</p> <p>Therefore, the Committee decided to undertake a study tour to the Union Territory of Andaman and Nicobar Islands w.e.f. 3.02.2021 to 09.02.2021.</p>
34.	03.02.2021 Gurugram	6	<p>The Committee discussed the questionnaire on the matter regarding schemes of the State and Central Government for the welfare of the reserved categories provided by the Welfare of Scheduled Caste and Backward Classes Department.</p>
35.	05.02.2021 Pearless Resort, Port Blair	6	<p>1. Minor changes of study tour Programme:</p> <p>The meeting of the Committee with the Administrator of Union Territory of Andaman and Nicobar Islands was fixed for 5th February, 2021 at 11.00 A.M. but on the advice of Protocol Officer who was trying to fix the meeting with the Administrator, the timing of the meeting was refixed for 4.00 P.M. on the same day. But due to inability shown by their Administrator of Union Territory Andaman and Nicobar Islands to attend the meeting. The Committee held the own meeting on 5th February, 2021 at 4.00 P.M. at Pearless Resort at Port Blair. During the meeting, the Committee discussed with the officers of Protocol in respect of facilities are being providing to the Scheduled Caste, Scheduled Tribes and Backward Classes categories. The Committee discussed with the Protocol Officers in respect of plan schemes for the development of the Social Economic structure of the downtrodden communities, General working and also exchanged their views on different points of common interests.</p> <p>2. The Committee decided to not visit the Baratang Island on the suggestion of Protocol Officers as due to Corona Pandemic Disease the visitors were not allowed to visit on such Island. Thereafter, the Committee decided to visit at Elephant Beach</p>

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			(Havelock Island) and own meeting was held at Elephant Beach (Havelock Island) on 7th February, 2021 at 2.00 P.M.
36.	06.02.2021 Havelock Islands	6	The Committee scrutinized the reply regarding Village Mirachpur's incidence received from the Superintendent of Police, Hansi. The Committee observed that matter is very sensitive and aggrieved families are still residing under observation of the Government, resultantly these families are not living freely. The Committee decided to discuss the matter with the quarter concerned in the subsequent meetings to be held in the Haryana Vidhan Sabha Secretariat at Chandigarh.
37.	07.02.2021 Elephant Beach (Havelock Island)	6	The Committee scrutinized the reply regarding Village Bhatla incidence received from the Superintendent of Police, Hansi. The Committee observed that matter is very sensitive and aggrieved families are still residing under observation of the Government, resultantly these families are not living freely. The Committee decided to discuss the matter with the quarter concerned in the subsequent meetings to be held in the Haryana Vidhan Sabha Secretariat at Chandigarh.
38.	10.02.2021 Gurugram	6	The Committee drafted its 44th Report of the Committee for the year 2020-2021.
39.	17.02.2021	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee discussed the following representations/complaints received from the Public/any institution etc. on the different subject matters:— <ol style="list-style-type: none"> (i) A complaint of Shri Satyanarayan & others belonging to Kumhar community, Village Samchana, District Rohtak was received. After examine the said complaint, the Committee observed that due to false information given against the land of such community and entering in khasara Girdawari record. After examine the said complaint, the Committee has recommended that the matter be referred to the Deputy Commissioner, Rohtak and Superintendent of Police, Rohtak for submitting the comments/action taken report within 15 days from the receipt of communication in this regard.

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			<p>(ii) On the representation of Shri Sonu Kumar, Director General of Police, Haryana forwarded to the Additional Chief Secretary to Government, Haryana, Home Department. supplied the comments/reply on dated 02.02.2021 & 04.02.2021 respectively and the same were placed before the Committee. After scrutinized the comments, the Committee was satisfied and decided to drop the matter.</p> <p>(iii) On the complaint of Shri Jaiveer Singh Ranga, the DGP supplied the report/ comments on 05.02.2021 and the same was placed before the Committee. After scrutinized/examine the reply, the Committee observed that a copy of such report of Director General of Police be sent to the representationist by asking him whether he is satisfied with the investigation made by the Investigation Officer or not and if not satisfied then asked to submit the comments by giving the valuable reason in this regard. Now, the matter will be consider in subsequent meetings.</p>
			<p>3. The Committee has decided to undertake its study tour to the State of Goa w.e.f. 22.02.2021 to 26.02.2021.</p> <p>4. The Committee partly drafted and finalized 44th report for the year 2020-2021.</p>
40.	21.02.2021 Gurugram	4	The Committee discussed the questionnaire on the matter regarding representation/backlog in the employment provided by the various departments.
41.	23.02.2021 Panaji, Goa	3	<p>1. The Committee discussed the matters with the Committee Officer and officials of Goa Legislative Assembly, Panaji regarding General working, scope and functioning and also exchanged their views on different points of common interests.</p> <p>2. By making the minor changes in the prescribed tour programme, the Committee decided to hold its own meeting at Spices Garden, Ponda (Goa) at 01.00 P.M. on 24.02.2021 instead of Dudhasagar at 02.00 P.M. The Committee also decided to hold its own meeting at PWD Rest House, Gurugram at 09.30 A.M. instead of 06.00 P.M.</p>
42.	24.02.2021 Ponda (Goa)	2	The Committee could not transact any agenda due to want of quorum.

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43.	26.02.2021 Gurugram	4	<ol style="list-style-type: none"> 1. The Committee scrutinized the document/ material provided by the Officers of the Goa Legislative Assembly, Panaji. 2. The Committee observed that inspite of their recommendations to provide the proper representation to the reserved categories and maintain the status quo till the Committee is not satisfied. the Government made the appointment of such Law Officer on contract basis in the office of Advocate General, Haryana without providing the quota to the reserved categories. Now, the Committee is disappointed from the negative response of the Government and decided to drop such matter.
44.	02.03.2021	4	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee partly drafted and finalized its 44th report for the year 2020-2021.
45.	08.03.2021	6	<ol style="list-style-type: none"> 1. Confirmed of the Proceedings. 2. The Committee drafted and finalized its 44th Report for the year 2020-2021.

The Committee held its meetings at place outside Chandigarh as details below:-

Sr. No.	Date of Meetings	Place of Meetings
1.	03.02.2021	Gurugram
2.	05.02.2021	Port Blair
3.	06.02.2021	Havelock Beach
4.	07.02.2021	Elephant Beach
5.	10.02.2021	Gurugram
6.	21.02.2021	Gurugram
7.	23.02.2021	Panaji (Goa)
8.	24.02.2021	Ponda
9.	26.02.2021	Gurugram

Report Presented

The Committee presented its Forty fourth report for the year 2020-2021 in the House on 18th March, 2021 .

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2020-21 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 3rd June, 2020 vide notification No. 1-GAC/2020-21/33 dated 3rd June, 2020.

Shri Jagbir Singh Malik, M.L.A., a member of the Committee, was appointed as Chairperson of the Committee.

The Committee held 36 meetings including one in which there was no quorum during the period under review.

The name of the Members and number of meetings attended by each of them are shown in the following table: —

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Jagbir Singh Malik, M.L.A.	30
*2.	Shri Jaiveer Singh, M.L.A.	1
3.	Shri Bishan Lal Saini, M.L.A.	34
**4.	Shri Rajinder Singh Joon, M.L.A.	28
5.	Shri Gopal Kanda, M.L.A.	Nil
6.	Shri Mahipal Dhanda, M.L.A.	20
***7.	Shri Pardeep Chaudhary, M.L.A.	16
8.	Smt. Nirmal Rani, M.L.A.	24
****9.	Shri Satya Prakash, M.L.A.	Nil
10.	Shri Amarjeet Dhanda, M.L.A.	20
*****11.	Shri Subhash Gangoli, M.L.A.	28
*****12.	Shri Dura Ram, M.L.A.	6

* Shri Jaiveer Singh, M.L.A. has resigned from the Membership of the Committee on Government Assurances on 16th June, 2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 17th June, 2020.

** Shri Rajinder Singh Joon, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee on Government Assurances w.e.f. 17th June, 2020 for the remaining period of the year 2020-2021.

*** Shri Pardeep Chaudhary, M.L.A. was disqualified from the Membership of Haryana Vidhan Sabha vide notification letter No. HVS-LA-50/2021/3 dated the 30th January, 2021.

**** Shri Satya Prakash, M.L.A. has resigned from the Membership of the Committee on Government Assurances on 12th June, 2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 15th June, 2020.

***** Shri Subhash Gangoli, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee on Government Assurances w.e.f. 10th July, 2020 for the remaining period of the year 2020-2021.

***** Shri Dura Ram, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve on the Committee on Government Assurances w.e.f. 28th July, 2020 for the remaining period of the year 2020-2021.

Meetings Held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below: —

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	15th June, 2020	7	(i) Welcome Address. (ii) Discussion regarding the scope and Functions of the Committee.
2	22nd June, 2020	7	The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 49th Report of the Committee.
3.	29th June, 2020	7	The Committee orally examined the representatives of Town and Country Planning and PW (B&R) Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
4	6th July, 2020	5	The Committee orally examined the representatives of Horticulture, Agriculture and Farmers Welfare and School Education Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
5.	13th July, 2020	8	The Committee orally examined the representatives of Information Technology, Electronics and Communication, Welfare of SCs and BCs and Power Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
6.	17th July, 2020	3	(i) Letter No. Admn./44/ISIT/11217 dated 16.7.2020 received from the Principal Secretary to Government, Haryana, Information Technology, Electronics and Communication Department sending therewith the list of Wi-Fi locations as provided by CSE e-Governance Services India Ltd. in Panchkula and Yamunanagar Districts was placed before the Committee. (ii) The Committee scrutinized the replies received from the Town and Country Planning

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			Department in respect of outstanding Assurances no. 289 to 296 as contained in the 49th Report of the Committee.
7.	20th July, 2020	7	The Committee orally examined the representatives of Home and Irrigation & Water Resources Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
8.	27th July, 2020	8	The Committee orally examined the representatives of Food, Civil Supplies & Consumer Affairs Departments, Labour & Employment Department and Developments & Panchayats Department in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
9.	5th August, 2020 (Panchkula)	7	Discussion with representatives of Information Technology, Electronics and Communication Department regarding spot visit of Wi-Fi locations submitted in respect of Assurance No. 269 of 49th Report of the Committee.
10.	10th August, 2020	5	The Committee orally examined the representatives of Rural Development and Public Health Engineering Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
11.	19th August, 2020	6	The Committee orally examined the representatives of Urban Local Bodies Department in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
12.	2nd September, 2020	6	The Committee orally examined the representatives of Sports and Youth Affairs and Transport Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
13.	9th September, 2020	6	Discussion on the relevant rules of the Committee on Government Assurances mentioned in Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly to make the working of the Committee more effective as well as to empower the Committee accordingly.
14.	16th September, 2020	6	The Committee orally examined the representatives of Co-Operation Department in respect of the

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			outstanding Assurances as contained in the 49th Report of the Committee.
15.	22nd September, 2020	6	The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 49th Report of the Committee.
16.	30th September, 2020	8	Letter No. 1396-319-1-2020/6062 dated 28.9.2020 received from the Additional Chief Secretary and Financial Commissioner to Government, Haryana, Revenue and Disaster Management Department requesting for the postponement of Oral Examination fixed for 30.9.2020, was placed before the Committee and the Committee acceded to the request made therein.
17.	7th October, 2020	8	(i) D.O. No. PS/FCR& ACS/2020/11658 dated 6.10.2020 received from the Financial Commissioner, Revenue and Disaster Management and Additional Chief Secretary to Government, Haryana, Co-operation Department requesting for the postponement of Oral Examination fixed for 7.10.2020, was placed before the committee and the committee acceded to the request made therein. (ii) The Committee scrutinized the replies received from the Revenue and Disaster Management Department, Haryana relating to Assurances no. 58 to 70 as contained in the 49th Report of the Committee.
18.	14th October, 2020	6	The Committee scrutinized the replies received from the Revenue and Disaster Management Department, Haryana in respect of the outstanding Assurances no. 58 to 70 as contained in the 49th Report of the Committee.
19.	21st October, 2020	5	The Committee scrutinized the replies received from the Higher Education Department, Haryana in respect of the outstanding Assurances no. 167 to 192 as contained in the 49th Report of the Committee.
20.	11th November, 2020	4	The Committee orally examined the representatives of Higher Education Department in respect of the outstanding Assurances as contained in the 49th Report of the Committee.

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21.	18th November, 2020	5	The Committee scrutinized the statement of Assurances given by the Ministers on the floor of the House during the Budget Session held in February-March, 2020 from serial no. 1 to 60.
22.	25th November, 2020	5	The Committee orally examined the representatives of New and Renewable Energy and Revenue and Disaster Management Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
23.	2nd December, 2020	5	The Committee scrutinized the statement of Assurances given by the Ministers on the floor of the House during the Budget Session held in February-March, 2020 from serial no. 61 to 100.
24.	9th December, 2020	4	(i) D.O. Letter No. PS/PSTE/2020/95 dated 7.12.2020 received from Shri Ankur Gupta, IAS, Principal Secretary to Government, Haryana, Technical Education Department requesting for the postponement of Oral Examination, was placed before the Committee. The Committee acceded to the request made therein. (ii) The Committee Orally examined the representatives of Social Justice and Empowerment Department in respect of the outstanding Assurances as contained in the 49th Report of the Committee.
25.	16th December, 2020	6	(i) Memo No. ADULB/ADMN/2020/4A/67607 dated 15.12.2020 received from Additional Chief Secretary to Government, Haryana, Urban Local Bodies department sending the unconfirmed proceedings of the meeting of the Committee held on 19.8.2020 for making some changes /corrections, was placed before the Committee. The Committee did not acceded to the request made therein. (ii) The Committee scrutinized the statement of Assurances given by the Ministers on the floor of the House during the Budget Session held in February-March, 2020 from serial no. 101 to 152.
26.	23th December, 2020	4	The Committee scrutinized the statement of Assurances given by the Ministers on the floor of the House during the Session held on August, 2020 from serial no. 1 to 7.

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27.	30th December, 2020	6	<p>(i) Letter No. NRE/ADMN-2020/10973 dated 23.12.2020 received from Shri P.K. Nautiyal, Scientific Engineer "A", Office of Director, New and Renewable Energy Department, Haryana and HAREDA regarding unconfirmed proceedings of the meeting of the Committee on Government Assurances held on 25.11.2020, was placed before the Committee. The Committee acceded to the request made therein.</p> <p>(ii) The Committee scrutinized the statement of Assurances given by the Ministers on the floor of the House during the session held in August, 2020 from serial no. 8 to 17.</p>
28.	6th January, 2021	5	<p>The Committee orally examined the representatives of Excise and Taxation and Medical Education and Research Departments in respect of the outstanding Assurances as contained in the 49th Report of the Committee.</p>
29.	13th January, 2021	5	<p>(i) D.O. Letter No. PS/ACSH/2021/1 dated 6.1.2021 received from Shri Rajeev Arora, IAS, Additional Chief Secretary to Government, Haryana, Health and Family Welfare Department requesting to accord time of one month to the department of Ayush keeping in view the current unprecedented Covid-19 pandemic situation and starting of Covid vaccination drive likely to be rolled out in the second week of January, 2021 was placed before the Committee. The Committee noted the contents thereof and acceded to the request made therein.</p> <p>(ii) The Committee orally examined the representatives of Tourism Department in respect of the outstanding Assurances as contained in the 49th Report of the Committee.</p>
30.	19th January, 2021	6	<p>The Committee scrutinized the replies received from the Industries and Commerce Department, Haryana in respect of the outstanding Assurances no. 71 to 84 as contained in the 49th Report of the Committee.</p>
31.	27th January, 2021	5	<p>(i) The Chairperson confirmed the proceedings of the meetings of the Committee.</p>

1	2	3	4
			(ii) The Committee partly drafted its 50th Report for the year 2020-2021.
32.	3th February, 2021	7	(i) The Chairperson confirmed the proceedings of the meetings of the Committee. (ii) The Committee partly drafted its 50th Report for the year 2020-2021.
33.	10th February, 2021	7	The Committee partly drafted its 50th Report for the Year 2020-2021.
34.	17th February, 2021 (Shimla, H.P.)	3	(i) The Committee partly drafted its 50th Report for the year 2020-2021. (ii) The Committee scrutinized the replies received from the Ayush Department, Haryana in respect the Outstanding Assurances no. 223 to 230 as contained in the 49th Report of the Committee.
35.	24th February, 2021	7	(i) The Committee scrutinized the replies received from the various Government Departments in respect of outstanding Assurances as contained in the 49th Report of the Committee. (ii) Drafting and Finalization of the 50th Report of the Committee. (iii) The Chairperson confirmed the proceedings of the meetings of the Committee.

The details of the meetings held at places outside Chandigarh are as under:—

Sr. No.	Date of Meetings	Place of Meetings
1.	5.8.2020	PWD Rest House, Panchkula
2.	17.2.2021	Benmore Circuit House, Shimla

Report Presented

The Committee presented its 50th Report for the year 2020-21 to the House on 18th March, 2021.

Proceedings

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 03.06.2020 and was notified in the official Gazette vide Notification No.HVS/SLC/1/2020-21/40, dated 03.06.2020.

Shri Ram Niwas, M.L.A. was appointed as Chairperson of the Committee by the Speaker.

The Committee held 43 meetings during the period under Review.

The names of Members/Special Invitee and number of meetings attended by each of them are shown in the following Table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Ram Niwas, M.L.A.	Chairperson 19
2.	Dr. Raghuvir Singh Kadian, M.L.A. (vii)	Member Nil
3.	Shri Rajinder Singh Joon, M.L.A. (i)	Member 01
4.	Shri Jaiveer Singh, M.L.A. (ii)	Member 38
5.	Shri Subhash Gangoli, M.L.A. (iii)	Member 04
6.	Shri Bishamber Singh, M.L.A. (iv)	Member 24
7.	Shri Ram Kumar Kashyap, M.L.A. (viii)	Member 22
8.	Shri Dura Ram, M.L.A. (v)	Member 01
9.	Shri Balbir Singh, M.L.A.	Member 40
10.	Shri Sombir Sangwan, M.L.A.	Member Nil
11.	Shri Amit Sihag, M.L.A. (vi)	Member 25
12.	Advocate General, Haryana	Member Nil
Special Invitee		
1.	Shri Ram Kumar Kashyap, M.L.A.	06

- (i) Shri Rajinder Singh Joon, M.L.A. resigned from the membership of the Committee w.e.f. 17.06.2020 and notified vide Notification No. HVS-SLC-1/2020-21/47, dated 17.06.2020.
- (ii) Shri Jaiveer Singh, M.L.A. nominated as member of the Committee dated 17.06.2020, vide Notification No. HVS-SLC-1/2020-21/48, dated 17.06.2020.
- (iii) Shri Subhash Gangoli, M.L.A. resigned from the membership of the Committee w.e.f. 10.07.2020 and notified vide Notification No. HVS-SLC-1/2020-21/53, dated 10.07.2020.
- (iv) Shri Bishamber Singh, M.L.A. nominated as member of the Committee dated 15.07.2020, vide Notification No. HVS-SLC-1/2020-21/54, dated 16.07.2020.
- (v) Shri Dura Ram, M.L.A. resigned from the membership of the Committee w.e.f. 28.07.2020 and notified vide Notification No. HVS-SLC-1/2020-21/56, dated 28.07.2020.
- (vi) Shri Amit Sihag, M.L.A. nominated as member of the Committee dated 28.07.2020, vide Notification No. HVS-SLC-1/2020-21/57, dated 28.07.2020.
- (vii) Dr. Raghuvir Singh Kadian, M.L.A. resigned from the membership of the Committee w.e.f. 10.09.2020 and notified vide Notification No. HVS-SLC-1/2020-21/77, dated 10.09.2020.
- (viii) Shri Ram Kumar Kashyap, M.L.A. nominated as special invitee of the Committee dated 28.07.2020, vide Notification No. HVS-SLC-1/2020-21/57, dated 28.07.2020 and nominated as regular member of the Committee dated 14.10.2020, vide Notification No. HVS-SLC-1/202021/81, dated 16.10.2020.

Meetings held and Business Transacted

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Present	Business Transacted
1	2	3	4
1.	17.06.2020	3	Welcome Address.
2.	24.06.2020	3	Selection of Rules.
3.	01.07.2020	5	Study of the Haryana Affiliated Colleges (Security of Service) Act, 1979.
4.	08.07.2020	4	Study of the Haryana Affiliated Colleges (Security of Service) Act, 1979.
5.	15.07.2020	3	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
6.	22.07.2020	2	No Business was transacted for want of quorum.
7.	29.07.2020	4	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
8.	05.08.2020	6	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
9.	13.08.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana, Forest and Wild life Department regarding observation/recommendation of the Committee made in respect of the Wild life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972, as contained in its 39th to 47th Reports.
10.	19.08.2020	6	The Committee watched the implementation of the observation/recommendation of the Committee made in respect of the Wild life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972, as contained in its 39th to 47th Reports.
11.	02.09.2020	4	Oral examination of the Additional Chief Secretary to Government, Haryana, Forest and Wildlife Department regarding non-implementation of the observations/

1	2	3	4
			recommendations of the Committee made in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972, as contained in its 39th to 47th Reports.
12.	09.09.2020	4	Discussing on the relevant Rules of the Committee on Subordinate Legislation mentioned in Rules of Procedure and Conduct of Business in Haryana Legislative Assembly for making more effective as well as to empower the Committee accordingly. The Hon'ble Members of the Committee may tenders their suggestions/advices for making the relevant amendments within the scope of Constitution of India and Parliamentary Practice.
13.	16.09.2020	4	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
14.	24.09.2020	5	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
15.	30.09.2020	6	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
16.	07.10.2020	3	No Business was transacted for want of quorum.
17.	14.10.2020	4	Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 2006 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
18.	21.10.2020	2	No Business was transacted for want of quorum.
19.	28.10.2020	1	No Business was transacted for want of quorum.
20.	11.11.2020	5	Study of the Haryana Home Guards Act, 1974.
21.	18.11.2020	6	Scrutiny of the Haryana Home Guard Rules, 1980 framed under the Haryana Home Guards Act, 1974.
22.	25.11.2020	6	Scrutiny of the Haryana Home Guard Rules, 1980 framed under the Haryana Home Guards Act, 1974.
23.	02.12.2020	6	Scrutiny of the Haryana Home Guard Rules, 1980 framed under the Haryana Home Guards Act, 1974.
24.	09.12.2020	4	Scrutiny of the Haryana Home Guard Rules, 1980 framed under the Haryana Home Guards Act, 1974.
25.	16.12.2020	4	The Committee watched the implementation of the observations/recommendations of the Committee made in respect of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana

1	2	3	4
			Development and Regulation of Urban Areas Act, 1975, as contained in its 45th to 47th Reports.
26.	23.12.2020	2	No Business was transacted for want of quorum.
27.	30.12.2020	4	The Committee watched the implementation of the observations/recommendations of the Committee made in respect of the Haryana Public Distribution System (Licensing and Control) Order, 2009 framed under the Essential Commodities Act, 1955 as contained in its 40th to 47th Reports.
28.	06.01.2021	3	The Committee watched the implementation of the observations/recommendations of the Committee made in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 as contained in its 42nd to 47th Reports.
29.	13.01.2021	6	The Committee watched the implementation of the observations/recommendations of the Committee made in respect of the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Kisan Pass Book Act, 1994 as contained in its 41st to 47th Reports.
30.	20.01.2021 (Rewari)	3	The Committee reviewed its agenda to be discussed in its meeting to be held during its tour to the State of Gujarat w.e.f. 20.01.2021 to 0.01.2021.
31.	23.01.2021 (Kevadia)	5	Watching of the Implementation of the observations/recommendations the Punjab Slum Areas (Improvement and Clearance) Rules, 1962 framed under the Punjab Slum Areas (Improvement and Clearance) Act, 1961 as content in its 44th and 47th Reports.
32.	24.01.2021 (Diu, UT)	4	Watching of the Implementation of the observations/recommendations the Haryana Children Rules, 1974 framed under the Haryana Children, Act, 1974 as contained in its 47th Report.
33.	26.01.2021 (Gir Forest)	5	Watching of the Implementation of the observations/recommendations of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961 as contained in its 44th to 47th Reports.
34.	27.01.2021 (Dwarka)	5	The Committee framed the questionnaire to be discussed during the meeting with the sister Committee of the Gujarat Legislative Assembly, Gandhi Nagar.

1	2	3	4
35.	28.01.2021 (Gandhi Nagar)	5	Discussion with the Officers of Gujarat Legislative Assembly.
36.	31.01.2021 (Rewari)	Nil	No Business was transacted for want of quorum.
37.	03.02.2021	5	The Committee watched the implementation of the observations/recommendations of the Committee made in respect of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1992 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953 as contained in its 44th to 47th Reports.
38.	08.02.2021 (Gurugram)	4	The Committee framed the questionnaire to be discussed during the meeting with the Sister Committee of the Goa Legislative Assembly.
39.	10.02.2021 (Panaji, Goa)	4	Discussion with the Officers of Goa Legislative Assembly.
40.	11.02.2021 (Ponda, Goa)	4	The Committee reviewed its Proceedings of the meetings of the Committee held its study tour to the State of Goa.
41.	17.02.2021	4	Watching of the Implementation of the observations/recommendations made by the Committee in respect of the Haryana Apartment Ownership Rules, 1987 framed under the Haryana Apartment Ownership Act, 1983 as contained in its 45th to 47th Reports.
42.	24.02.2021	5	Oral examination of the Additional Chief Secretary to Government, Haryana, Home Department regarding non-supply of the replies on the observation/recommendation of the Committee made in respect of the Haryana Home Guard Rules, 1980 framed under the Haryana Home Guards Act, 1974.
43.	03.03.2021	6	The Committee drafted and finalized its 48th Report for the year 2020-21.

Meetings at Places other than Chandigarh.

The Committee held its meetings at place outside Chandigarh as detailed below:—

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	Rewari	20.01.21	2.	Kewadia (Gujarat)	23.01.21
3.	Diu(U.T.)	24.01.21	4.	Gir Forest (Gujarat)	26.01.21
5.	Dwarka(Gujarat)	27.01.21	6.	Gandhi Nagar (Gujarat)	28.01.21
7.	Rewari	31.01.21	8.	Gurugram	08.02.21
9.	Panaji(Goa)	10.02.21	10.	Ponda (Goa)	11.02.21

Report Presented

The Committee presented the Report of the Committee for the year 2020-21 to the House on 18th March, 2021.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No.HVS/LA/39/2020/8, dated 13.01.2020.

The Committee hold its meeting on 26.08.2020. The name of the Members of the Committee and the meeting attend by each Member are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1
2.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
3.	Shri Anil Vij, Hon'ble Home Minister	1
4.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
5.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1

REPORT PRESENTED

The following report was presented on the date noted against:—

Sr. No.	Subject Matter	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha hold on 26.08.2020.</p> <p>Obituary References;</p> <p>Question Hour;</p> <p>Presentation and adoption of First Report of the Business Advisory Committee;</p> <p>Presentation of Supplementary Estimates (First Installment) for the year 2019-20 and the</p> <p>Report of the Estimates Committee thereon;</p> <p>Legislative Business;</p> <p>Motion under Rule—15 regarding Non-stop sitting and Motion under Rule-16 regarding adjournment of the Sabha sine-die; Paper to be laid/re-laid on the Table of the House;</p> <p>and</p> <p>The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2020-2021.</p> <p>Any other Business.</p>	26.08.2020

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No.HVS/LA/39/2020/8, dated 13.01.2020.

The Committee hold its meeting on 05.11.2020. The name of the Members of the Committee and the meeting attend by each Member is given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	1
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

REPORT PRESENTED

The following report was presented on the date noted against:—

Sr. No.	Subject Matter	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held on.05.11.2020 and 06.11.2020, i.e. Obituary References;</p> <p>Question Hour;</p> <p>Presentation and adoption of Second Report of the Business Advisory Committee;</p> <p>Paper to be laid/re-laid on the Table of the House;</p> <p>Legislative Business;</p> <p>Question Hour;</p> <p>Any other Business; and</p> <p>Motion under Rule—15 regarding Non-stop sitting and Motion under Rule-16 regarding adjournment of the Sabha sine-die.</p>	05.11.2020

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker on 10.01.2020 vide Notification No. HVS/LA/39/2020/8, dated 13.01.2020.

The Committee held two meetings i.e. 05.03.2021 and 15.03.2021. The name of the Members of the Committee and the meeting attend by each Member are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	2
2.	Shri Manohar Lal, Hon'ble Chief Minister	2
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	2
5.	Shri Bhupinder Singh Hooda, MLA, Hon'ble Leader of Opposition	1
6.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1
7.	*Shri Aftab Ahmed, M.L.A.	1

* Shri Aftab Ahmed, M.L.A. nominated as member on dated 04.03.2021, in place of Shri Bhupinder Singh Hooda, M.L.A., Leader of Opposition to serve on the first meeting of Business Advisory Committee for the March, Session, 2021.

REPORT PRESENTED

The following reports were presented on the date noted against:—

Sr. No.	Subject Matter	Date of Presentation
1	2	3
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held from 5.03.2021, 8.03.2021, 9.03.2021, 10.03.2021 and 12.03.2021 i.e.</p> <p>Governor's Address;</p> <p>Obituary References;</p> <p>Presentation and adoption of First Report of the Business Advisory Committee;</p> <p>Paper to be laid/re-laid on the Table of the House;</p> <p>Question Hour;</p> <p>General Discussion on Governor's Address;</p> <p>Presentation of Supplementary Estimates (2nd Installment) for the year 2020-21 and the Report of the Estimates Committee thereon;</p> <p>Resumption of General Discussion on Governor's Address and voting on Motion of Thanks;</p> <p>Legislative Business;</p> <p>Presentation of Budget Estimates for the year 2021-22.</p>	05.03.2021

1	2	3
2.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held from 15.03.2021, 16.03.2021, 17.03.2021 and 18.03.2021 i.e. General Discussion on Budget Estimates for the year 2021-22;</p> <p>Resumption of General Discussion on Budget Estimates for the year 2021-22 and reply by the Finance Minister on Budget Estimates for the year 2021-22 and voting on Demands for Grants for the year 2021-22;</p> <p>The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2020-21</p> <p>The Haryana Appropriation Bill in respect of Budget Estimates for the year 2021-2022.</p> <p>Motion under Rule-121;</p> <p>Legislative Business;</p> <p>Question Hour;</p> <p>Presentation of Reports of the Assembly Committee;</p> <p>Paper to be laid/re-laid on the Table of the House;</p> <p>Any other Business; and</p> <p>Motion under Rule—15 regarding Non-stop sitting and Motion under Rule-16 regarding adjournment of the Sabha sine-die.</p>	15.03.2021

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 3rd June, 2020 vide Notification No. HVS- LA-79/2020/39, dated the 3rd June, 2021.

The Committee held 3 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker Ex- Officio Chairperson	3
2.	Shri Bhupinder Singh Hooda, M.L.A. Leader of Opposition	1
*3.	Shri Abhay Singh Chautala, M.L.A. Member	—
**4.	Dr. Raghuvir Singh Kadian, M.L.A. Member	—
5.	Shri Ghanshyam Dass Arora, M.L.A. Member	2
6.	Dr. Abhe Singh Yadav, M.L.A. Member	1
7.	Shri Bharat Bhushan Batra, M.L.A. Member	3
8.	Smt. Naina Singh Chautala, M.L.A. Member	—
9.	Shri Sudhir Kumar Singla, M.L.A. Member	2

* Shri Abhay Singh Chautala has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27th January, 2021.

** Dr. Raghuvir Singh Kadian, MLA has been nominated as Member to serve on the Rules Committee of the Haryana Legislative Assembly on the 26th March, 2021.

Sr. No.	Date of Meetings	Number of Members/ Special Invitees present	Business transacted
1	2	3	4
1.	25.02.2021	3	The Committee considered the proposals, as suggested by the Committee of three Officers constituted by the Hon'ble Speaker to make necessary amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a good deal of discussion, the Committee approved amendments in Rules 1, 2, 3, 13(1), 13(2), 14, 15 to make the Rules more relevant and appropriate for the smooth functioning of the House as well as various Committees constituted by the August House.

1	2	3	4
2.	03.03.2021	4	<p>The remaining proposals left over in the meeting held on 25.2.2021, as suggested by the Committee constituted by the Hon'ble Speaker to make necessary amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, were placed before the Committee. After a good deal of discussion, the Committee approved amendments in Rules 17, 30 (1), 33 (1), 44 (1), 46 (11), 53, 53 (2), 73 (1), 73 (3), 74, 76, 97, 129, 151 (1), 204 (1), 221, 223, 233 (2), 249 (1), 249 (3), 266 (2), 267 (a), 268, 269, 286 (3), Schedule-IV;</p> <p>Rule 236 omitted and;</p> <p>Rules 214 (A), 221A, 243 (A), 256 (A), 271 (A) added in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.</p>
3.	17.03.2021	5	<p>The Committee considered the amendment in Rule-17 of the report of the Rules Committee laid in the house on 15th March, as suggested by Shri Aftab Ahmed, M.L.A., Rao Dan Singh, M.L.A. and Smt. Geeta Bhukkal, M.L.A.</p> <p>After taking into consideration the aforesaid contents/ amendments in Rule 17 contained in the 14th Vidhan Sabha (2020-2021) Report of the Rules Committee laid in the House on 15th March, 2021, the Committee made the recommendation in regard to Rule 17 and after the Rule 297, the Rule 297-A added.</p>

Presentation of Report

The Report of the Rules Committee regarding the recommendations/observations finalized in its meeting held on 3rd March, 2021 as required under Rule 242 *ibid*, was laid on the Table of the House on 15th March, 2021, and before three days the amendment(s) thereto have been received from Shri Aftab Ahmed, MLA, Rao Dan Singh, MLA and Smt. Geeta Bhukkal, MLA which were considered by the Rules Committee and Final Report of the Committee laid on the table of the House on 18.03.2021. Thereafter the amendments (Final Report) were approved by the House *vide* Rule 243 (2) *ibid*.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PRIVILEGES

The Committee of Privileges consisting of ten Members was nominated by the Hon'ble Speaker on 19-06-2020 under Rule 286(1) of the Rule of the procedure and Conduct of Business in the Haryana Legislative Assembly continued to function during the period under review. Dr Kamal Gupta, M.L.A. was nominated as Chairperson of the Committee by Hon'ble Speaker.

The Committee of Privileges held a total number of 15 meetings during the period reviewed. During this period no report was presented by the Committee.

Names of the Members and number of Meetings attended by each of them are as follows:—

Sr. No.	Name of Members	Number of meetings attended
1.	Dr. Kamal Gupta, M.L.A.	Chairperson 15
2.	Shri Kuldeep Bishnoi, M.L.A.	Member Nil
3.	Smt. Kiran Chaudhary, M.L.A.	Member Nil
4.	Shri Harvinder Kalyan, M.L.A.	Member 12
5.	Smt. Seema Trikha, M.L.A.	Member 11
6.	Shri Asheem Goel, M.L.A.	Member 08
7.	Shri Satya Parkash, M.L.A.	Member 15
8.	Shri Varun Chaudhry, M.L.A.	Member 14
9.	Shri Amarjeet Dhanda, M.L.A.	Member 05
10.	Shri Sombir Sangwan, M.L.A.	Member 02

MEETING HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	26.06.2020	8	Welcome address was delivered and scope & functions of the Committee of Privileges was discussed.
2.	10.07.2020	7	Alleged breach of Privilege notice given by Sh. Jagbir Singh Malik, M.L.A. was considered.
3.	17.07.2020	6	Oral evidence of Sh. Jagbir Singh Malik, M.L.A. was recorded in respect to the alleged breach of privilege notice given by him against Smt. Manisha Mehra the then D.F.S.C., Sonapat.
4.	07-08-2020	7	The Committee has examined Smt. Manisha Mehra, the then D.F.S.C., Sonapat and Shri Deepak Bhardwaj Inspector, Food, Civil Supplies and Consumer Affairs Department in respect to the alleged breach of privilege notice given by Sh. Jagbir Singh Malik, MLA.
5.	25-09-2020	4	Quorum was not constituted.
6.	16-10-2020	5	Shri P.K. Dass, Additional Chief Secretary to Government Haryana and Smt. Manisha Mehra, the then D.F.S.C., Sonapat were examined in respect to the alleged breach of privilege notice given by Sh. Jagbir Singh Malik, MLA.
7.	20-11-2020	5	Discussion was held on the complaint dated 20.10.2020 received from Sh. Aseem Goel, MLA/Chairperson, Committee on Public Undertaking with regard to the wrong and baseless News published in various Newspapers. Various papers were placed before the Committee.
8.	26-11-2020	6	Discussion was held on the complaint dated 20.10.2020 received from Sh. Aseem Goel, M.L.A./Chairperson, Committee on Public Undertaking with regard to the wrong and baseless News published in various Newspapers.
9.	18-12-2020	5	Sh. Chander Shekhar Khare, I.A.S., the then Director, Food, Civil Supplies and Consumer Affairs Department was examined as a witness in the matter of alleged breach of privilege notice given by Sh. Jagbir Singh Malik, MLA.

1	2	3	4
10.	15-01-2021	3	Quorum was not constituted.
11.	28-01-2021	6	Smt. Manisha Mehra the then D.F.S.C. Sonepat was orally examined in the matter of alleged breach of privilege notice given by Sh. Jagbir Singh Malik, MLA.
12.	27-02-2021	5	Informal discussion was held with the officers of Meghalaya Legislative Assembly.
13.	28-02-2021	5	Previous Breach of Privilege Motions or“ Haryana State were discussed.
14.	01-03-2021	5	Previous Breach of Privilege Motions of others States were discussed.
15.	02-03-2021	5	Informal discussion was held with the Secretary and others officers of Assam Legislation Assembly.

HOUSE COMMITTEE

The House Committee of Haryana Vidhan Sabha consisting of five Members were nominated by the Hon'ble Speaker on dated 03rd June, 2020 for the year 2020-2021 vide notification No. Hostel/HC/1/2020-21/36 dated 03rd June, 2020.

Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.

Detail of the Members and number of Meetings attended by them is as under:—

(From 03.06.2020 to 31.03.2021)

Sr. No.	Name of Members	Meetings Attended
1.	Sh. Ranbir Singh Gangwa, Deputy Speaker Ex-officio Chairperson	6
2.	Sh. Leela Ram, M.L.A.	5
3.	Sh. Aseem Goel, M.L.A.	3
*4.	Sh. Pardeep Chaudhary, M.L.A.	1
5.	Sh. Randhir Singh Gollen, M.L.A.	4

* Shri Pardeep Chaudhary, MLA representing the Kalka Assembly Constituency of Haryana, Stands disqualified from the Membership of Haryana Vidhan Sabha w.e.f. 14.01.2021.

MEETING HELD AND BUSINESS TRANSACTED

Details showing the dates of Meetings held, No. of Members present and business transacted in each meeting are as given below:—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	16.06.2020	04	Allotment of MLA's Flats.
2.	23.06.2020	04	Discussion with the Additional Chief Secretary PWD (B&R) Haryana regarding maintenance works in the MLA's Flats and MLA's Hostel, Sector-3, Chandigarh.
3.	14.07.2020	03	Allotment of Motor Garages and Servant Quarter.
4.	10.11.2020	03	Discussion with the Director Hospitality regarding improvement in the quality of food and service in the Haryana MLA's Hostel, Sector-3, Chandigarh.
5.	15.12.2020	02	Discussion with the Director Hospitality regarding improvement in the quality of food and service in the Haryana MLA's Hostel, Sector-3, Chandigarh.
6.	09.02.2021	03	Discussion with the Additional Chief Secretary Haryana PWD (B&R) regarding various works related to Building, Electrical and Horticulture etc. in the MLA's Flats and MLA's Hostel, Sector-3, Chandigarh.

COMMITTEE ON PETITIONS

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker vide notification No. HVS/Petitions/1/2020-21/42 dated 3rd June, 2020 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the year 2020-21, under Rule 268 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Ghanshyam Dass, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 41 meetings during the period for the year 2020-21.

The names of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Ghanshyam Dass, M.L.A.	34
2.	Smt. Geeta Bhukkal, M.L.A.	29
3.	Smt. Shakuntla Khatak, M.L.A.	33
4.	Shri Laxman Singh Yadav, M.L.A.	28
5.	Shri Sanjay Singh, M.L.A.	30
6.	Shri Ram Niwas, M.L.A.	16
7.	Shri Balraj Kundu, M.L.A.	12
Special Invitees		
*1.	Shri Jagbir Singh Malik, M.L.A.	20

* Vide Notification No. HVS/Petition/2/2020-21/55 dated 27th July, 2020. The Hon'ble Speaker has been pleased to nominate Shri Jagbir Singh Malik, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2020-21.

REVIEW OF THE COMMITTEE ON PETITIONS FOR THE YEAR 2020-21

Meetings held & business transacted.

The details showing the dates and meeting held, the number of the Members Present and business transacted at each meeting are given below:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	16.06.2020	5	Welcome address/ Scope and functions of the Committee.
2.	23.06.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
3.	30.06.2020	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
4.	07.07.2020	6	Consideration of Petitions/Representation received by the Committee.
5.	14.07.2020	4	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
6.	21.07.2020	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
7.	28.07.2020	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
8.	04.08.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
9.	11.08.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
10.	18.08.2020	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
11.	01.09.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

1	2	3	4
12.	08.09.2020	5	The Committee orally examined the Departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
13.	15.09.2020	5	Consideration of various Petitions/Representations received by the Committee.
14.	22.09.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
15.	29.09.2020	5	Consideration of various Petitions/Representations received by the Committee.
16.	06.10.2020	3	Consideration of various Petitions/Representation received by the Committee.
17.	13.10.2020	7	Consideration of various Petitions/Representations received by the Committee.
18.	20.10.2020	3	Consideration of various Petitions/Representations received by the Committee.
19.	27.10.2020	1	No quorum.
20.	10.11.2020	4	Consideration of various Petitions/Representations received by the Committee.
21.	17.11.2020	4	Consideration of various Petitions/ Representations received by the Committee.
22.	24.11.2020	4	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
23.	01.12.2020	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
24.	10.12.2020	3	No quorum.
25.	15.12.2020	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
26.	22.12.2020	5	Consideration of Petitions/ Representations received by the Committee.
27.	29.12.2020	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
28.	05.01.2021	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

1	2	3	4
29.	12.01.2021	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petition received by the public.
30.	19.01.2021	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
31.	27.01.2021	5	Consideration of Petitions/Representations received by the Committee.
32.	30.01.2021 (Shimla)	5	Consideration of Petitions/Representations received by the Committee.
33.	02.02.2021	5	Consideration of Petitions/Representation received by the Committee.
34.	08.02.2021 (Gurugram)	4	The Committee chalked out the study tour.
35.	10.02.2021 (Jhansi)	3	Consideration of Petitions/Representations received by the Committee.
36.	11.02.2021 (Bhopal)	6	Discussion with the Hon'ble Protem Speaker Madhya Pradesh Legislative Assembly.
37.	13.02.2021 (Indore)	5	Consideration of Petitions/Representations received by the Committee.
38.	14.02.2021 (Gwalior)	2	No quorum.
39.	19.02.2021	4	Consideration of Petitions/Representations received by the Committee.
40.	23.02.2021	7	The Committee orally examined the departmentals representatives with regard to redressed of grievances as raised in the various Petitions by the public.
41.	02.03.2021	3	Consideration of Petitions/Representations received by the Committee.

THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2020-21 consisting of nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 03rd June, 2020 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. LB/PRIC-01/2020-21/35, dated Chandigarh, the 03rd June, 2020.

Dr. Kamal Gupta, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 03rd June, 2020 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2020-2021 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:—

The name of Members of the Committee and number of meeting attended by each of them out of the total number of 37 meetings held during the period under review i.e. for the year 2020-21 are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Dr. Kamal Gupta, M.L.A. Chairperson	32
2.	Shri Kuldeep Bishnoi, M.L.A. Member	00
3.	Shri Ghanshyam Saraf, M.L.A. Member	32
4.	Smt. Seema Trikha, M.L.A. Member	20
5.	Shri Bishamber Singh, M.L.A. Member	25
6.	Shri Dharam Single Chhoker, M.L.A. Member	18
7.	Shri Surender Panw'ar M.L.A. Member	28
8.	Shri Amarjeet Dhanda, M.L.A. Member	25
9.	Shri Rakesh Daultabad, M.L.A. Member	14
*10.	Shri Bishma Lal Saini, M.L.A. Special Invitees	12
**11.	Shri Shamsher Singh Gogi, M.L.A. Special Invitees	13

* Shri Bishan Lal Saini, M.L.A. and

** Shri Shamsher Singh Gogi, M.L.A. were nominated by the Hon'ble Speaker as Special Invitees to serve on the Committee w.e.f. 10th November, 2020 for the remaining period of the year 2020-2021.

Reports Examined

The Committee examined/scrutinized the Annual Technical Inspection Reports on Panchayati Raj institutions & Urban Local Bodies for the years 2009-10, 2010-11, 2011-2012, 2012-13, 2013-14, 2014-2015, 2015-2016 & 2016-17 audited by the Principal Accountant General, (Audit) Haryana.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table: —

Sr. No.	Date of Meetings	Number of Members/ special invitee present	Business transacted
1	2	3	4
1.	16.06.2020	8	Welcome Address and to discuss the scope and functions of the Committee. Discussion with the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department regarding General functioning of the Municipal Bodies and non-supply of replies to the paras of Annual Technical Inspection Report for the year 2009-11, 2011-2013, 2013-14, 2014-15, 2015-16 and 2016-17. Discussion with the Principal Secretary to Government, Haryana, Development and Panchayats Department regarding general functioning of the Panchayati Raj Institutions and non-supply of replies to the paras of Annual Technical Inspection Report for the year 2009-11, 2011-2013, 2013-14, 2014-15, 2015-16 and 2016-17.
2.	23.06.2020	7	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2009-10 & 2010-11.
3.	30.06.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2009-10 and 2010-11 audited by the Accountant General (Audit), Haryana.
4.	07.07.2020	7	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2011-2013.
5.	14.07.2020	7	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2011-12 and 2012-13 audited by the Accountant General (Audit), Haryana.

1	2	3	4
6.	21.07.2020	7	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2013-2014.
7.	28.07.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2009-10 and 2010-11 audited by the Accountant General (Audit), Haryana.
8.	04.08.2020	5	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2014-2015.
9.	11.08.2020	6	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2013-2014.
10.	18.08.2020	8	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2013-14 audited by the Accountant General (Audit), Haryana.
11.	01.09.2020	4	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2014-2015.
12.	08.09.2020	8	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2014-2015.
13.	15.09.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2014-15 audited by the Accountant General (Audit), Haryana.
14.	22.09.2020	8	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2014-2015.
15.	29.09.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2009-11 audited by the Accountant General (Audit), Haryana.
16.	06.10.2020	4	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2011 -2012 & 2012- 13.

1	2	3	4
17.	13.10.2020	6	Oral examination of the Principal Secretary to Government, Haryana Development & Panchayati Raj Department in respect of the replies to the paras of Annual technical Inspection Report for the years 2011-12 & 2012-13 audited by the Accountant General (Audit), Haryana.
18.	20.10.2020	6	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2013-2014.
19.	27.10.2020		(no quorum)
20.	10.09.2020	3	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the-2014-2015.
21.	17.11.2020	4	Oral examination of the Principal Secretary to Government, Haryana Development & Panchayati Raj Department in respect of the annotated replies to the paras of Annual Technical Inspection Report for the years 2014-15 audited by the Accountant General (Audit), Haryana.
22.	24.11.2020	5	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2015-2016.
23.	01.12.2020	5	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015-16 audited by the Accountant General (Audit), Haryana.
24.	15.12.2020	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015-16 audited by the Accountant General (Audit), Haryana.
25.	22.12.2020	7	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2015-2016.
26.	29.12.2020	7	Oral examination of the Principal Secretary to (Government, Haryana Development & Panchayati Raj Department in respect of the annotated replies to the paras of Annual Technical Inspection Report for the years. 2015-16 audited by the Accountant General (Audit), Haryana.

1	2	3	4
27.	05.01.2021	6	Scrutiny of the replies to the paras on Annual Technical Inspection Report on Urban Local Bodies for the 2016-2017.
28.	12.01.2021	7	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2016-17..
29.	19.01.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015- 16 & pandings paras for the year 2009-10 & 2010-11, 2011-12 & 2012-13, & 2013-14 audited by the Accountant General (Audit), Haryana. audited by the Accountant General (Audit), Haryana.
30.	28.01.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the year 2015-16 & pandings paras for the year 2009-10 & 2010-11, 2011 -12 & 2012-13, 2013-14 & 2014-15 audited by the Accountant General (Audit), Haryana. audited by the Accountant General (Audit), Haryana.
31.	01.02.2021	5	Scrutiny of the replies to the paras of the Annual Audit Report Gurugram for the year 2017-18, audited Director, Local Audit, Haryana.
32.	03.02.2021	3	Welcome Address and to discuss the scope and functions of the Committee in Goa Legislative Assembly & General functions in Goa Municipal Corporation & Panchayats in Goa.
33.	05.02.2021	3	Scrutiny of the replies to the paras of the Annual Audit Report. Gurugram for the year 2017-18. audited Director, Local Audit, Haryana.
34.	09.02.2021	6	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015-16 & pandings paras for the year 2009-10 & 2010-11, 2011-12 & 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17 audited by the Accountant General (Audit), Haryana audited by the Accountant General (Audit), Haryana.
35.	18.02.2021	8	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department

1	2	3	4
			in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015- 16 & pandings paras for the year 2009-10 & 2010-11, 2011- 12 & 2012- 13, 2013-14, 2014-15, 2015-16 & 2016-17 audited by the Accountant General (Audit), Haryana audited by the Accountant General (Audit), Haryana.
36.	23.02.2021	9	Oral examination of the Additional Chief Secretary to Government, Haryana Urban Local Bodies Department in respect of the replies to the paras of Annual Technical Inspection Report for the years 2015-1 6& pandings paras for the year 2009-10 & 2010-11, 2011-12 & 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17 audited by the Accountant General (Audit), Haryana audited by the Accountant General (Audit), Haryana.
37.	02.03.2021	5	To finalize the 16th report of the Committee.

The Committee held its own meetings at places of outside Chandigarh as details given below: —

Sr. No.	Dates of meeting	Places out meeting
1	01.02.2021	Gurugram
2	03.02.2021	Panjim (Goa)
3.	25.06.2019	South Goa

REPORTS PRESENTED

The Committee presented its 16th Report Annual Technical inspection Reports on Panchayati Raj institutions & Urban Local Bodies for the years 2011 -2012, 2012-13, 2013- 14, 2014-2015, 2015-2016 & 2016-17, audited by the Principal Accountant General, (Audit) Haryana.

PROCEEDINGS

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION,

POWER AND PUBLIC WORKS (B&R)

The Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2020-2021 consisting of Chairperson/Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly on the 3rd June, 2020. Shri Deepak Mangla, MLA was appointed as the Chairperson of the Subject Committee by the Speaker.

The Committee held 36 meetings (at Chandigarh and outside Chandigarh).

The name of Members and number of meetings attended by each of them are shown in the following table:—

(Period from 03.06.2020 to 26.03.2021)

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Deepak Mangla, M.L.A.	32
2.	Mohd. Ilyas, M.L.A.	21
3.	Shri Vinod Bhyana, M.L.A.	30
4.	Shri Lila Ram, M.L.A.	36
5.	Dr. Krishan Lal Middha, M.L.A.	33
6.	Shri Praveen Dagar, M.L.A.	33
7.	Shri Mamman Khan, M.L.A.	24
8.	Shri Shamsheer Singh Gogi, M.L.A.	26
9.	Shri Davender Singh Babli, M.L.A.	18
10.	*#Shri Ram Kumar Gautam, M.L.A.	24
11.	*Shri Laxman Singh Yadav, M.L.A.	14

* Shri Ram Kumar Gautam, M.L.A., & Shri Laxman Singh Yadav, M.L.A. were nominated as Special Invitees to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 18.08.2020 for the remaining period of the year 2020-21.

Shri Ram Kumar Gautam, M.L.A. has resigned from the special invitee of the Subject Committee w.e.f. 21.10.2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 22.10.2020.

* Shri Ram Kumar Gautam, M.L.A., was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 04.11.2020 for the remaining period of the year 2020-21.

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing dates of meetings held, the number of members present and the business transacted in each meeting are given in the following table:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	17.06.2020	07	The Deputy Secretary Haryana Vidhan Sabha welcomed the Chairperson & Members of the Subject Committee and explained the scope and functions of the Committee.
2.	24.06.2020	08	The Committee partly framed the questionnaire for improvement in Power Department.
3.	01.07.2020	09	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Public Health Engineering Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
4.	08.07.2020	09	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
5.	15.07.2020	08	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Power Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
6.	22.07.2020	08	The Committee framed the questionnaire for improvement in Public Health Engineering & Irrigation & Water Resources Department.
7.	29.07.2020	03	The Committee framed the questionnaire for improvement in Power & Public Works (B&R) Department.
8.	05.08.2020	08	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Public Works (B&R) Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
9.	11.08.2020	07	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2019-2020 for improvement in Irrigation & Water Resources Department.

1	2	3	4
10.	19.08.2020	11	Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
11.	09.09.2020	08	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2019-2020 for improvement in Public Works (B&R) Department and Discussion on the relevant Rules of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads).
12.	16.09.2020	08	Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Public Works (B&R) Department in respect of replies to the questionnaire framed by the Committee in the financial year 2019-2020.
13.	22.09.2020	06	M/s Girdliari Lal Aggarwal Contractors Private Limited, Panchkula has been served of notice twice but nobody came on his behalf. Hence, the Committee decided that matter may not be pursued further.
14.	29.09.2020	10	The Committee discussion with the Additional Chief Secretary to Government Haryana, Public Health Engineering Department, regarding new projects, ongoing projects, five year plan and details of budget allocation under different schemes of Department during the current financial year i.e. 2020-2021 of Public Health Engineering Department.
15.	07.10.2020	10	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Public Health Engineering Department.
16.	14.10.2020	11	The Committee discussion with the Additional Chief Secretary to Government Haryana, Public Health Engineering Department and Additional Chief Secretary to Government Haryana, Urban Local Bodies Department regarding in respect of the AMRUT scheme.
17.	21.10.2020	09	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Public Health Engineering Department.
18.	11.11.2020	09	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Power Department.
19.	18.11.2020	09	Resumption of oral examination of the Additional Chief

1	2	3	4
			Secretary to Government, Haryana, Public Health Engineering Department, Chandigarh.
20.	26.11.2020	07	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Power Department.
21.	16.12.2020	09	Oral examination of the Additional Chief Secretary to Government, Haryana, Power Department, Chandigarh.
22.	23.12.2020	09	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
23.	30.12.2020	10	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
24.	06.01.2021	08	The Committee postponed the oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department. The Committee also scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
25.	12.01.2021	09	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
26.	18.01.2021	08	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
27.	27.01.2021	10	Oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department, Chandigarh.
28.	02.02.2021	10	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
29.	06.02.2021 (New Delhi)	04	The Committee framed the questionnaire which was to be asked/discussed in the meeting with the Speaker of Goa Legislative Assembly on 08.02.2021 at 11.00 A.M. at Panajim, Goa.
30.	08.02.2021 (Panajim) Goa	07	The Committee discussed with the Committee Officer & Marshal/Security Officer of Goa Legislative Assembly regarding the matters of common interest of both the States.

1	2	3	4
31.	10.02.2021 (Ponda, Spice Garden) South Goa	07	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department.
32.	12.02.2021 (New Delhi).	04	The Committee reviewed its study tour programme undertaken by the Committee w.e.f. 07.02.2021 to 11.02.2021 to the State of Goa.
33.	17.02.2021	08	Resumption of oral examination of the Additional Chief Secretary to Government, Haryana, Irrigation & Water Resources Department, Chandigarh.
34.	23.02.2021	09	The Committee partly drafted its 8th Report for the year 2020-21.
35.	25.02.2021 (Governor House) Jammu (U.T.)	06	The Committee discussed with the Protocol Officer of Governor house the Committee asked the question related to Jammu and Kashmir on Article 370.
36.	02.03.2021	08	The Committee drafted and finalized its 8th Report for the year 2020-2021.

The Committee held 36th meetings (at Chandigarh and outside Chandigarh).

Report presented

The Subject Committee presented the Seventh Report for the year 2020-2021 to the House on 18.03.2021 .

Proceedings

A record of the proceedings of the Subject Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**SUBJECT COMMITTEE ON EDUCATION, TECHNICAL
EDUCATION, VOCATIONAL EDUCATION, MEDICAL
EDUCATION AND HEALTH SERVICES.**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2020-2021 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/1/2020-2021/44 dated 3rd June, 2020:—

Sr. No.	Name of Members	Number of meetings attended
1.	Smt. Seema Trikha, M.L.A.	24
2.	*Dr. Raghuvir Singh Kadian,	00
3.	Shri Jagdish Nayar, M.L.A.	13
4.	Shri Ram Kumar Kashyap, M.L.A.	27
5.	***Dr. Kamal Gupta, M.L.A.	10
6.	Smt. Naina Singh Chautala, M.L.A.	06
7.	Smt. Shailly, M.L.A.	22
8.	Shri Shishpal Singh, M.L.A.	24
9.	Shri Nayan Pal Rawat, M.L.A.	02
10.	**Shri Indu Raj, M.L.A.	12

* Dr. Raghuvir Singh Kadian, MLA resigned from membership of the Committee vide Notification No. HVS/E&H/1/2020-2021/78 dated 10th September, 2020.

**Shri Indu Raj, MLA nominated as Member of the Committee vide Notification No. HVS/E&H/1/2020-2021/95 dated 20th November, 2020 for the remaining period of 2020-2021,

***Dr. Kamal Gupta, MLA resigned from membership of the Committee vide Notification No. HVS/E&H/1/2020-2021/96 dated 1st December, 2020.

MEETINGS HELD & BUSINESS TRANSACTED.

The details showing the dates of meetings held the number of Members present and business transacted at each meeting are given below:—

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1	2	3	4
1.	16.6.2020	6	Welcome address/Discussion on the Scope and functions of the Committee.
2.	23.6.2020	5	The Committee framed the questionnaires of the School Education and Health Services Department.
3.	30.6.2020	5	The Committee framed the questionnaires of the Technical Education Department.
4.	07.7.2020	5	The Committee framed the questionnaires of the School Education and Health Services Department.
5.	14.7.2020	6	The Committee framed the questionnaires of the Health Services Department.
6.	21.7.2020	5	The Committee framed the questionnaires of the School Education and Health Services Department.
7.	24.7.2020 (Faridabad)	4	The Committee undertook the spot visit/meeting with local Administrations of Faridabad regarding the steps taken to fight with Covid-19 Pandemic.
8.	28.7.2020	3	(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. (ii) The oral examination of Health Services Department has been postponed due to unavoidable circumstances. The Committee also scrutinized the reply received from Health Services Department.
9.	04.8.2020	5	The Committee examined orally the Additional Chief Secretary to Government of Haryana and the Director General, Haryana, Health Services Department.
10.	11.8.2020	4	The Committee framed the questionnaires of the Health Services Department. The Committee also decided to undertake the spot visit/meeting with the local Administrations of District Rohtak regarding Covid-19 Pandemic.
11.	18.8.2020	2	No business transacted due to want of quorum.

1	2	3	4
12.	20.8.2020	4	The Committee undertook the spot visit/meeting with local Administrations of District Rohtak regarding the steps taken to fight with Covid-19 Pandemic.
13.	01.9.2020	2	No business transacted due to want of quorum.
14.	08.9.2020	3	The Committee scrutinized the replies received from School Education Department.
15.	15.9.2020	5	The Committee scrutinized the replies received from School Education Department.
16.	29.9.2020	5	The Committee scrutinized the replies received from Technical Education Department. The Committee also framed the questionnaires of the School Education Department.
17.	6.10.2020	3	The Committee discussed on the relevant of rules of the Committee on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services mentioned in Rules of Procedure and Conduct of Business in Haryana Legislative Assembly for making more effective as well as to empower the Committee accordingly.
18.	13.10.2020	3	(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Jagdish Nayar, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. (ii) The Committee scrutinized the replies received from Health Services Department.
19.	20.10.2020	3	The Committee scrutinized the replies received from School Education Department.
20.	10.11.2020	3	(i) In the absence of Chairperson (Smt. Seema Trikha), Dr. Kamal Gupta, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. (ii) The Committee scrutinized the replies received from School Education Department.
21.	17.11.2020	4	(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. (ii) The Committee scrutinized the replies received from School Education Department.

1	2	3	4
22.	24.11.2020	4	<p>(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>(ii) The Committee scrutinized the replies received from School Education Department.</p>
23.	01.12.2020	4	<p>(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>(ii) The Chairperson of the Committee decided to postpone the oral examination of School Education Department due to unavoidable circumstances. Thereafter the Committee scrutinized the reply received from School Education Department.</p>
24.	15.12.2020	4	<p>(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, Member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>(ii) The Committee scrutinized the replies received from School Education Department.</p>
25.	22.12.2020	4	The Committee scrutinized the replies received from School Education Department.
26.	29.12.2020	3	<p>(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>(ii) The Committee scrutinized the replies received from School Education Department.</p>
27.	05.01.2021	3	<p>(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.</p> <p>(ii) The Committee scrutinized the replies received from Technical Education Department.</p> <p>(iii) The Committee discussed regarding amendment in the 'Rules of Procedures and Conduct of Business in Haryana Legislative Assembly' and observed that at present there is no need of any amendment in any provision.</p>

1	2	3	4
28.	12.01.2021	4	(i) The Committee scrutinized the replies received from School Education Department & framed a questionnaire in respect of Health Services Department. (ii) The Chairperson confirmed some of the proceedings of the Committee.
29.	19.01.2021	7	The Committee examined orally the Additional Chief Secretary to Government of Haryana, School Education Department and the Director, School Education Department, Haryana and made observations/ recommendations.
30.	28.01.2021	3	The Committee scrutinized the replies received from the Technical Education Department.
31.	02.02.2021	4	The Committee scrutinized the replies received from the Technical Education Department.
32.	11.02.2021 (Shimla) H.P.	3	The Committee scrutinized the replies received from the Technical Education Department.
33.	18.02.2021	5	The Committee partly drafted the Sixth Report of the Committee.
34.	23.02.2021	3	(i) In the absence of Chairperson (Smt. Seema Trikha), Shri Ram Kumar Kashyap, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. (ii) The Committee partly drafted the Sixth Report of the Committee.
35.	05.03.2021	7	(i) The Chairperson confirmed some of the proceedings of the Committee. (ii) The Committee drafted and finalized the Sixth Report of the Committee.





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